

JOINT COMMITTEE REPORT
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
In
Original Application No. 12 of 2021 (CZ)

In the matter of:

Balram Raghuvanshi

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

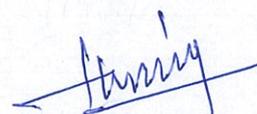
INDEX

S. No.	Particulars	Page No.
1.	REPORT OF JOINT COMMITTEE IN THE MATTER OF ORIGINAL APPLICATION NO. 12 OF 2021 BALARAM RAGHUVANSHI VERSUS UNION OF INDIA & ORS. SUBMITTED BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI, AS PER ORDER DATED 20.05.2021.	157.
2.	COPY OF HON'BLE NGT ORDER DATED 20.05.2021 IN THE MATTER OF OA NO. 12 OF 2021 (BALARAM RAGHUVANSHI VS UNION OF INDIA& ORS.) - ANNEXURE- 1	8510
3.	COPY OF NOMINATION LETTERS ISSUED FOR JOINT COMMITTEE MEMBERS - ANNEXURE- 2	11514
4.	COPY OF CONSENT ISSUED TO THE INDUSTRY UNDER WATER & AIR ACT BY MPPCB - ANNEXURE- 3	15520
5.	COPY OF HAZARDOUS WASTE AUTHORIZATION ISSUED TO THE INDUSTRY BY MPPCB - ANNEXURE- 4	21526
6.	WATER BALANCE SHEET SUBMITTED BY M/s IPCA LABORATORY LTD., PITHAMPUR, DHAR (MP) - ANNEXURE- 5	27.
7.	FLOW DIAGRAM OF ETP & STP INSTALLED BY M/s IPCA LABORATORY LTD., PITHAMPUR, DHAR (MP) - ANNEXURE- 6	28529
8.	LOGBOOK RECORD OF INSTALLED FLOW METER AND ETP OPERATION - ANNEXURE- 7	30531
9.	RECORD OF ANALYSIS OF OPERATING PARAMETERS OF ETP BY M/S IPCA LABORATORY LTD., PITHAMPUR, DHAR (MP) - ANNEXURE- 8	32.
10.	RECORD OF SLUDGE GENERATION AND COPY OF LATEST MANIFEST - ANNEXURE- 9	33534
11.	COPY OF LETTER BY M/S IPCA LABORATORIES LTD. TO SDM, PITHAMPUR REG. IMPROPER DRAINAGE SYSTEM & PASSAGE OF COMMON STORM WATER DRAIN FROM THEIR PREMISES - ANNEXURE- 10	35536
12.	ANALYSIS REPORTS OF WASTEWATER SAMPLES COLLECTED FROM INLET & OUTLET OF INSTALLED ETP AT M/s IPCA LABORATORY LTD., PITHAMPUR, DHAR (MP) - ANNEXURE- 11	37539
13.	ANALYSIS REPORTS OF GROUNDWATER SAMPLES COLLECTED FROM SURROUNDING AREAS, PITHAMPUR, DHAR (MP) - ANNEXURE- 12	40542

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14.	COPY OF LETTER ISSUED BY MPPCB, HO BHOPAL DATED 06.02.2021 TO RO-PITHAMPUR REG. COMPLIANT OF MR. BALARAM RAGHVANSHI AND INSPECTION REPORT SUBMITTED BY RO-PITHAMPUR - ANNEXURE- 13	43657
15.	SITE LOCATION AND GOOGLE MAP OF SAMPLING LOCATIONS WHERE GRAB SAMPLING OF GROUNSWATER WAS CARRIED OUT BY THE JOINT COMMITTEE DATED 11.06.2021 - ANNEXURE- 14	58659
16.	ANNEXURE- 15 SITE VISIT PHOTOGRAPHS BY THE JOINT COMMITTEE	60.

FILED BY:



(K. L. Choudhary)

Regional Officer

MP Pollution Control Board

Regional Office, Pithampur

Joint Committee Report in the matter of Hon'ble NGT OA No. 12/2021 (CZ)
(Balaram Raghuvanshi versus Union of India&Ors.) in compliance to the Hon'ble
NGT order dated 20.05.2021

The application that has been made before the Hon'ble National Green Tribunal, Central Zonal Bench, Bhopal, raised the issue of discharge of untreated effluents by Pharmaceuticals Formulation Unit situated in Plot No. 1, SEZ, sector-3, Pithampur, 'IPCA Laboratories Ltd., where multiple kind of medicines are formulated and prayed to issue direction to the authorities to stop the untreated effluents discharging from the factory of M/s IPCA Laboratories Ltd. to nallahs which are flowing in to Angred River of Sagore village.

Hon'ble NGT has passed the order in the said matter of OA No. 12 of 2021 and the operative part of Order is:

"8. We deem it just and proper to call a report on the matter in issue in present application, from a joint committee consisting of:

- (i) District Collector, District Dhar, MP*
- (ii) Central Pollution Control Board, E-5, Link Road No. 3, Ekant Park, Arera Colony Bhopal.*
- (iii) Madhya Pradesh Pollution Control Board.*

9. The committee is directed to visit the place and submit the factual and action taken report within 06 weeks. The State PCB will be the nodal agency for coordination and logistic support."

The copy of order dated 20.05.2021 passed by Hon'ble NGT is enclosed as **Annexure-1**.

In compliance of the order passed by Hon'ble NGT, dated 20.05.2021 in OA 12/ 2021, following officers were nominated by the concerned departments to visit the site and submit a factual and action taken report before the Hon'ble NGT:

1. Mr. Milind Nimje, Scientist-C, CPCB, RD- Bhopal
2. Dr. Ranu C. Verma, Scientist-B, CPCB, RD- Bhopal
3. Ms. Divya Patel, SDM, Distt. Dhar (MP)
4. Mr. K L Choudhary, Regional Officer, Pithampur, MPPCB
5. Dr. D.K. Wagela, Chief Chemist, Lab In-charge, MPPCB Indore

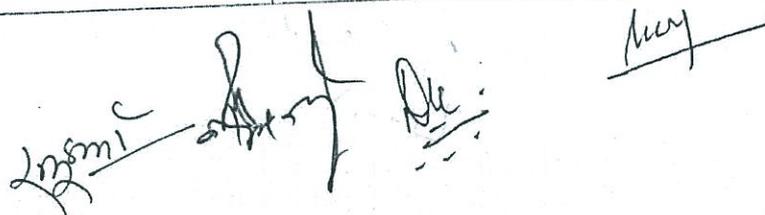
The copy of Nomination letters are enclosed as **Annexure-2**.

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It is respectfully submitted that in pursuance of above directions of Hon'ble National Green Tribunal, the team members of committee from Central Pollution Control Board, Regional Directorate (Bhopal); Regional Office, MPPCB (Pithampur) and District Collector Office, Dhar accompanied with Lab In-charge, Regional Laboratory MPPCB, Indore Division Dr. D.K. Wagela, Tehsildar (Pithampur) Mr. Vinod Rathore and Sub Engineer, RO (Pithampur) Mr. Ajay Mishra visited the site on 11.06.2021 to carry out the inspection as per directions of this Hon'ble Tribunal. The observations, findings and recommendations are submitted as follows:

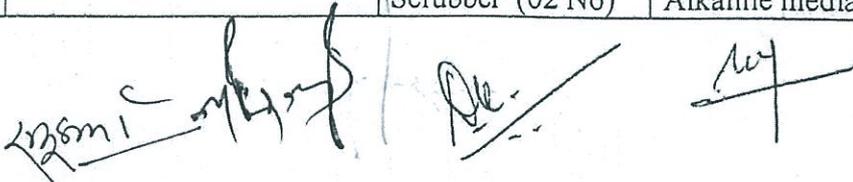
1. The applicant has raised the issue of discharge of untreated effluents by Pharmaceuticals Formulation Unit situated in Plot No. 1, Phase 2, Pithampur, 'M/s IPCA Laboratories Ltd.' where multiple kind of medicines are formulated and prayed to issue direction *to the authorities to stop the untreated effluents discharging from the factory.*
2. The committee visited the above factory namely M/sIPCA Laboratories Ltd. which is located in Plot No. 1, SEZ, Phase-2, Sector-3, Industrial Area Pithampur, District-Dhar. The industry is involved in formulation of medicines only coated and uncoated tablets. The technical details related to products, production capacity, water consumption, waste water quantity and treatment plant installed by the industry are submitted here in below :

S. No.	Particulars	Information
1	Name of Industry/ Unit and Location	M/s IPCA Laboratories Ltd. SEZ, Plot NO. 1, Phase- 2, Industrial Area Pithampur, District- Dhar (M.P.)
2	Date of Inspection/ Monitoring	11/06/2021
3	Name of Representative of Industry	Mr. Manoj Kumar Mittal (Vice President – EHS Corporate)
4	Details of Consent & HWA issued by MPPCB	Consent No. AW 53447, Validity- 31.01.2022 (Copy enclosed as Annexure- 3) Consent No. H 47465, Validity 31.10.2022 (Copy enclosed as Annexure- 4)

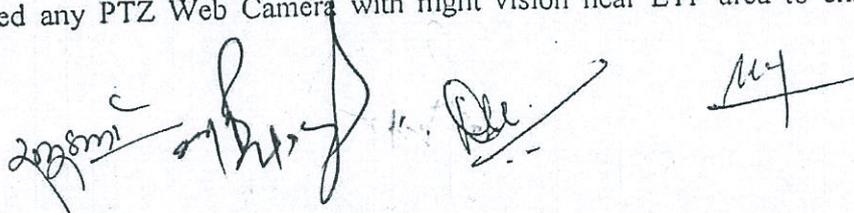


 The table is signed by Manoj Kumar Mittal, Vice President - EHS Corporate, on 11/06/2021.

5	Product Name and Quantity (As per consent issued by MPPCB)	Product Name	Capacity (As per consent issued by MPPCB)
		Tablets & Capsules	600 Cr. Nos./ Annum
6	Water consumption	As per Consent	Actual
		Boiler Feed	10 KLD
		Cooling Water	08 KLD
		Domestic Purpose	55 KLD
	Manufacturing Process	150 KLD	108 KLD
7	Waste water generation	As per consent	Actual
		Industrial	100 KLD
	Domestic	41 KLD	41 KLD
8	Pollution Control Measures		
a)	Details of ETP for treatment of effluent	Industry has installed ETP (Capacity: 140 KLD) and the ETP consist of Inlet cum screen chamber, Oil and grease trap, Equalization tank, Flash mixture, Flocculation, Primary settling tank, Aeration tank, Secondary settling tank, Pressure sand filter, Activated carbon filter, Final treated water tank, Filter press.	
b)	Detail of STP for treatment of Domestic wastewater	Industry has installed STP (Capacity 50 KLD). And the STP consist of Inlet screen chamber, Oil chamber, Aeration tank, Settler, Carbon filter, Sand filter, Sludge dewatering unit, Treated water collection tank.	
c)	Source of Air pollution and arrangements for control of air pollution	Boiler (02 Nos.)	
		03 ton/Hr. (FO fired)	Stack of Height 38 Meter Dumper
		02/Hr. (FO fired)	
		DG Set (03 No)	
		1510 KVA x 2 Nos.	Acoustic enclosure with stack of adequate height as per norms
Scrubber (02 No)	Alkaline media		



3. The industry is located in Special Economic Zone (SEZ), Pithampur. The area of SEZ is surrounded with the boundary wall from all the sides and controlled by department of Custom. The plant was found operational during the visit.
4. The industry has obtained Consent to Operate (CTO) and Hazardous waste authorization (HWA) from MPPCB which is valid upto 31.01.2022 and 31.10.2022 respectively.
5. The water is required mainly in the manufacturing of various products, Boiler feed, Cooling, Vessel & floor Washing, DM Plant & Softener regeneration, scrubber of tablet section and Domestic purpose. The main source of water to the unit is the water supply from MPIDC, Pithampur. The industry is not having any bore well within the premises for fresh water use.
6. The effluent is generated mainly from manufacturing process, vessel washing, floor washing & softener regeneration etc. The Water Balance Sheet provided by the unit is enclosed as **Annexure- 5**.
7. The industry has installed Effluent Treatment Plant (ETP- Capacity 140 KLD) for treatment of industrial effluent and Sewage Treatment Plant (STP- Capacity 50 KLD) for treatment of domestic wastewater. As stated here in above, the ETP includes Inlet cum screen chamber, Oil and grease trap, Equalization tank, Flash mixture, Flocculation, Primary settling tank, Aeration tank, Secondary settling tank, Pressure sand filter, Activated carbon filter, Final treated water tank, Filter press unit for generated sludge.
8. The unit has not installed any RO unit for tertiary treatment and the final treated water is being stored in 02 Nos. of cemented storage tanks each of capacity 19 KL. The stored water is used for horticulture and plantation in the premises.
However, the capacity of final treated water storage tank is found very less i.e. 38 KL only as compared to the volume of wastewater generated daily.
9. Both ETP and STP were found running properly during the visit with flow observed to be 0.7 m³/ Hr and the unit is maintaining ZLD status. The MLSS in the aeration tanks was observed appropriate. The log books related to ETP and STP were found maintained during the visit of the Committee dated 11.06.2021. The Flow Diagram of installed ETP & STP is enclosed as **Annexure-6**.
10. The Unit has installed flow meter at the outlet of ETP (Make: Chem-Tech Associates) and outlet of STP (Make: Accumax); but no connectivity of flow meters to MPPCB and CPCB servers was observed during the visit. Also, the unit has not installed any PTZ Web Camera with night vision near ETP area to ensure ZLD



status by the industry. The logbook record of installed flow meter and ETP operation for the month of May 2021 is enclosed as **Annexure-7**.

11. The industry has also provided in-house laboratory facility for the analysis of operating parameters of ETP. The analysis record for the month of May 2021 is enclosed as **Annexure- 8**.
12. The daily sludge generation of the industry is around 90 Kg and the generated sludge is sent to TSDF, Pithampur for final disposal. The housekeeping was found proper near the sludge handling area. The record of sludge generation and copy of last manifest is enclosed as **Annexure- 9**.
13. The industry has laid the pipe network system to re-use the above treated wastewater for plantation/gardening. There is about 7.3 hectares of land available for plantation/gardening. Industry has maintained green lawns and also plantation of around 3029 plants have been done.
14. Whereas the team observed that there is a cemented storm water drain of AKVN passing through the premise of the industry coming from North and leaves its premise from the South boundary of the factory near ETP area. This storm water drain joins one of the nallah of the area named "Kumar Bhatta Nallah" & finally joins the River *Angred* near Sagore Village.
Whereas the above storm water drain was found completely dry during the inspection dated 11.06.2021. No water flow was observed in this drain even after about 0.5 KM away from the boundary of the above industry.
15. The industry had written letters to MD, MPIDC- Pithampur and SDM, Pithampur Industrial Area, Pithampur, Dist. Dhar, dated 04.09.2020 regarding the improper drainage system and common storm water drain of AKVN passing through their premises and requested to be closed at the earliest. Action needs to be taken yet in this regard by the concerned authorities.
The Copy of the letter is enclosed as **Annexure- 10**.
16. To verify the operational status of the installed ETP, the inspection team had collected the grab samples of untreated and treated wastewater from the Inlet & Outlet of ETP respectively. The samples were analysed as per the standard methods by Regional Laboratory, MPPCB Indore.
The analysis reports of the samples collected revealed that all the parameters were found within the prescribed limits as per Consent as pH= 7.62, TSS- 32 mg/L, TDS= 2002 mg/L, COD= 107.8 mg/L and BOD= 24 mg/L.
The analysis reports are enclosed as **Annexure-11**.



17. The team also visited River Angred near village- Sagore to verify the discharge of pollutants into the river. However, the River was found completely dry and in fact the above river is non-perennial and flow is only observed mainly during rainy season.
18. During the visit to check the quality of groundwater and verify any pollution in groundwater, grab samples of groundwater were collected from 03 nos. of tube wells in the vicinity of the industrial area. The details of the samples collected are given in the **Table-1**.

Table 1: Details of Groundwater samples collected from surrounding area, Pithampur

S.No.	Sample details	Location	Depth (in ft.)	Co-ordinates
1.	Tube well near Sitla mata Mandir Village- Chhoti Sagore, Pithampur	Near Angred river	250	Lat. 22°36'14.98"N Lon. 75°36'08.28"E
2.	Tube well in front of M/s Dabur India Ltd., Pithampur	Near kheda, Pithampur	180	Lat. 22°37'39.87"N Lon. 75°37'20.77"E
3.	Hand pump water near Primary School, Bardari, Pithampur	Village – Bardari	200	Lat. 22°36'52.81"N Lon. 75°39'08.79"E

The analysis results of the above tube wells are enclosed as **Annexure- 12**. The results are conforming to the permissible limits notified in BIS 10550: 2012.

19. On the basis of inspection and above observations it has been found that the said industry M/s IPCA Laboratories Ltd. has provided proper arrangements for treatment of wastewater. The industry is maintaining Zero Discharge. During inspection no discharge of untreated wastewater was observed due to the above industry.
20. It is pertinent to note here that previously, a complaint regarding the matter was received to MPPCB, RO-Pithampur office via MPPCB, HO-Bhopal vide letter no. 271 dated 06/02/2021. In this regard, M/s IPCA Laboratories Ltd., Plot No. 1, SEZ, Phase-2, Pithampur, District-Dhar was visited by MPPCB officials in the presence of complainant Mr. Balram Raghuvanshi. During that inspection also, no discharge was observed from the unit. The Copy of the letter and inspection report is enclosed as **Annexure-13**.

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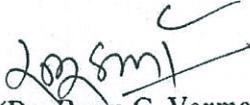
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21. The site location map and Google map of sampling locations is enclosed as **Annexure-14** and site photographs taken during inspection are enclosed as **Annexure- 15**.

Recommendations of the Committee:

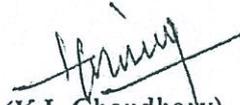
The inspection team recommends following arrangements to strengthen the pollution control systems in the visited industry:

- (i) Industry shall make a standby storage tank having at least 07 days storage capacity for storing finally treated wastewater (during monsoon season) since the treated wastewater is not used for gardening during monsoon season.
- (ii) As per ZLD norms, the industry shall be directed to install flow meter at the inlet of ETP also and to provide connectivity of flow meters installed at the ETP and STP to CPCB and MPPCB servers.
- (iii) The industry shall install a PTZ 360 degree web camera with night vision focusing ETP area and the storm water drain passing through the premises providing connectivity CPCB & MPPCB servers to ensure Zero Liquid Discharge status by the unit.
- (iv) As a common storm water drain of AKVN is passing through premises of the industry, the probability of discharge of wastewater in rainy season may not be ruled out. So, the concerned authorities may be directed to close/divert the storm water drain passing through the premises of M/s IPCA Laboratories Ltd. and shall provide a proper drainage system in the industrial area for storm water during rainy season.


(Dr. Ranu C. Verma)
Scientist 'B'
CPCB RD Bhopal


(Milind Nimje)
Scientist 'C'
CPCB RD Bhopal


(Dr. D.K. Wagela)
Chief Chemist
Lab In-charge, MPPCB
Indore


(K L Choudhary)
Regional Officer
MPPCB Pithampur


(Divya Patel)
SDM
District Dhar (M.P.)

Item No. 02(Bhopal Zonal Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
(Through Video Conferencing)**

Original Application No. 12/2021 (CZ)
(I.A. No. 05/2021)

Balram Raghuvanshi

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 20.05.2021

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s):

Ms. Nimisha Nayak, Adv

For Respondent(s):

ORDER

1. The applicant has raised the issue of discharge of untreated effluents by Pharmaceutical Formulation unit situated in Sector-2, Pithampur, 'IPCA Laboratories Limited' where multiple kind of medicines are formulated and prayed to issue direction to the authorities to stop the untreated effluents discharging from the factory of IPCA Laboratories Limited to Nallahs which are flowing into Angred River of Sagore Village carries large amount of effluents from adjacent Industries which in turn spoil the water quality of River Angared which is tributary to River Chambal and River Chambal is tributary of River Yamuna which in turn is tributary of Ganga and joins Ganga at Prayagraj, U.P.), causing unfavorable changes in physiochemical Parameters. Despite protest by people and representation/Complaint made by the Applicant neither the State Government and State Pollution Control Board nor the Central Government have taken any action and the polluting industry has been continuously violating the environmental norms by discharging toxic effluents. The print and electronic media also highlighted the issue of

discharge of untreated effluent by reporting and bring it to public domain but not action has been taken by the authorities.

2. A substantial issue of environment has been raised.
3. Issue notice to the respondents. Returnable within four weeks.
4. Service of notices, summons and pleadings etc. have not been possible during the period of COVID because this involves visits to post offices, courier companies or physical delivery of notices, summons and pleadings. We, therefore, consider it appropriate to direct that such services of all the above may be effected by e-mail, FAX, commonly used instant messaging services, such as WhatsApp, Telegram, Signal etc. However, if a party intends to effect service by means of said instant messaging services, we direct that in addition thereto, the party must also affect service of the same document/documents by e-mail, simultaneously on the same date".
5. The applicant is directed to provide the mobile Whats App no. and email address of all the respondents, if possible and applicants and respondents are directed that at the time of filing the application or reply, the party concerned has to provide Whats App no. and email I.D. so that the summons and notices may be served immediately for compliance and for further disposal and proceeding of the case.
6. Applicant is directed to take necessary steps for service to the respondents by both ways and also on available email.
7. Respondents are directed to submit their reply within six weeks by email at ngtczbbho-mp@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.
8. We deem it just and proper to call a report on the matter in issue in present application, from a Joint Committee consisting of:-
 - (i) District Collector, District Dhar (M.P.)
 - (ii) Central Pollution Control Board, E-5, Link Road No. 3, Ekant Park, Arera Colony, Bhopal
 - (iii) Madhya Pradesh Pollution Control Board

9. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.
10. The report in the matter be filed by the Committee by email at ngtczbbho-mp@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.
11. Applicant is directed to supply the required documents and copy of the application to the Committee within a week.
12. List it on 23th August, 2021.

Sheo Kumar Singh, JM

Arun Kumar Verma, EM

May 20th, 2021
O.A. 12/2021(CZ)
N

कार्यालय कलेक्टर, जिला-धार, (मध्य प्रदेश)

दुरभाष कं. 07292 - 234702, फेक्स 07292-23471 ई-मेल-dmdhar@mp.nic.in
 क्रमांक / 5572 / वलि शाखा / 2021 धार, दिनांक 07/06/2021

प्रति,

- 01 क्षेत्रीय निर्देशक,
केन्द्रीय प्रदूषण नियंत्रण बोर्ड,
क्षेत्रीय निर्देशालय (मध्य),
परिवेश भवन, पर्यावरण परिसर भोपाल
- 02 ऑंचलिक अधिकारी, ऑंचलिक कार्यालय,
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, इन्दौर
- 03 अनुविभागीय अधिकारी (राजस्व)
अनुभाग:- धार

विषय :- मा. राष्ट्रीय हरित अधिकरण प्रिंसिपल बेंच के ओ.ए. 12/202 (आई. ए. नं. 05 / 2021) बलराम रघुवंशी विरुद्ध भारत संघ व अन्य द्वारा दिनांक 20.05.2021 को पारित आदेश के अनुपालन में गठित समिति में कलेक्टर जिला धार के प्रतिनिधि नियुक्त करने बाबद् ।

संदर्भ:- सदस्य सचिव, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड कं. 690/विधि/एन.जी.टी.(सी.जे.) प्रनियो/21 भोपाल दिनांक 24.मई 2021 एवं पत्र क. 708/विधि/एन.जी.टी.(सी.जे.) प्रनियो/21 भोपाल दिनांक 02 जून 2021।

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उपरोक्त विषयांतर्गत लेख है कि मा. राष्ट्रीय हरित अधिकरण भोपाल द्वारा बेंच के ओ. ए. 15/2021, आईए 06/2021 एवं मा. राष्ट्रीय हरित अधिकरण प्रिंसिपल बेंच के ओ. ए. 12/202 (आई. ए. नं. 05/2021) बलराम रघुवंशी विरुद्ध भारत संघ व अन्य द्वारा दिनांक 20.05.2021 को पारित आदेश के अनुपालन में संयुक्त गठित समिति में कलेक्टर जिला धार के प्रतिनिधि के रूप में अनुविभागीय अधिकारी (राजस्व) धार को नियुक्त किया जाता है।

अतः अनुविभागीय अधिकारी (राजस्व) धार को निर्देशित किया जाता है कि माननीय एनजीटी द्वारा पारित आदेश के अनुपालन में संयुक्त गठित समिति से समन्वय कर, कृत कार्यवाही से अग्रगत करायें।

(कलेक्टर द्वारा आदेशित)

संलग्न:- 03 हेतु।



डिप्टी कलेक्टर
 वास्ते कलेक्टर जिला धार,
 धार, दिनांक 07/06/2021

पृ. क्रमांक / 5573 / वलि शाखा / 2021
 प्रतिलिपि :-

- 1- क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, म.प्र. प्रदूषण नियंत्रण बोर्ड, पीथम्पूर की ओर सूचनाार्थ प्रेषित।



डिप्टी कलेक्टर
 वास्ते कलेक्टर जिला धार,



क्षेत्रीय निदेशालय (मध्य), भोपाल
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)

क्षे.नि.भो./एन.जी.टी. ओ.ए.-12/2021/ 66-69

दिनांक : 24 मई, 2021
27

प्रति,

सदस्य सचिव
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड
पर्यावरण परिसर, ई-5 अरेरा कालोनी
भोपाल - 462 016

Most urgent
NGT Case

विषय: एन.जी.टी. आवेदन क्र. 12/2021 "बलराम रघुवंशी विरुद्ध यूनियन ऑफ इंडिया एवं अन्य"
में अधिकारी के नामांकन बाबत।

संदर्भ: माननीय एन.जी.टी. द्वारा पारित आदेश दिनांक 20.05.2021

महोदय,

कृपया माननीय एन.जी.टी. द्वारा दिनांक 20.05.2021 को विषयांकित प्रकरण में पारित आदेश का अवलोकन करने का कष्ट करें (छायाप्रति संलग्न है)। विषयांकित प्रकरण में माननीय एन.जी.टी. द्वारा पारित आदेश दिनांक 20.05.2021 के संदर्भ में संयुक्त निरीक्षण टीम का गठन किया गया है, जिसमें केन्द्रीय प्रदूषण नियंत्रण बोर्ड, कलेक्टर, धार एवं मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड शामिल है। उपरोक्त टीम द्वारा पर्यावरणीय स्वीकृति प्रदान करने पूर्व की प्रक्रिया की वास्तविक स्थिति एवं सुधार कार्य पर प्रतिवेदन छः सप्ताह के भीतर माननीय एन.जी.टी. के समक्ष प्रस्तुत करना होगा। राज्य प्रदूषण नियंत्रण बोर्ड नोडल एजेंसी होगी। प्रकरण में आगामी सुनवाई दिनांक 23.08.2021 नियत है।

उपरोक्त कार्य हेतु इस कार्यालय से श्री मिलिन्द निमजे, वैज्ञानिक 'घ' (मोबाइल नं. 09424440007) एवं डॉ. रानू चौकसे वर्मा, वैज्ञानिक 'ख' (मोबाइल नं. 08668967684) को नामित किया जाता है। अनुरोध है कि उपरोक्त कार्य हेतु तिथि निर्धारित कर इस कार्यालय को सूचित करने का कष्ट करें जिससे संबंधित अधिकारियों को उपरोक्त बाबत सूचित किया जा सके एवं माननीय एन.जी.टी. द्वारा नियत तिथि के पूर्व की गई कार्यवाही संबंधी प्रतिवेदन माननीय एन.जी.टी. के समक्ष संबंधित नोडल एजेंसी द्वारा प्रस्तुत किया जा सके।

भवदीय,

संलग्नक: उपरोक्तानुसार।


क्षेत्रीय निदेशक

प्रतिलिपि:

- (1) डिविजनल हेड, विधि अनुभाग, के.प्र.नि.बोर्ड, दिल्ली
- (2) श्री मिलिन्द निमजे, वैज्ञानिक 'घ', क्षे.नि.,भोपाल
- (3) डॉ. रानू चौकसे वर्मा, वैज्ञानिक 'ख', क्षे.नि.,भोपाल

- की ओर कृपया सूचनार्थ।
की ओर सूचनार्थ एवं पालनार्थ।


क्षेत्रीय निदेशक

का.प्र.

"राजभाषा हिन्दी में पत्र व्यवहार का स्वागत है"

पता: "परिवेश भवन",
पर्यावरण परिसर, ई-5, अरेरा कालोनी, भोपाल-462016
टेलीफैक्स: 0755-2775587
ईपीएबीएक्स: 0755-2775385, 2775386
क्षेत्रीय निदेशक कार्यालय: 0755-2775384
ई-मेल: cpch.bhopal@gmail.com, वेबसाइट: www.epcb.nic.in

मुख्यालय :
परिवेश भवन
पूर्वी अर्जुन नगर, दिल्ली-110032
दूरभाष क्र: 011-43102030
फैक्स क्र: 91-11-22304948 22307078, 22307079



मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
पर्यावरण परिसर, ई-5, अरेरा कॉलोनी, भोपाल-462016

Fax No : +91-755-2463742 E-mail : it_mppcb@rediffmail.com

क्रमांक 690/विधि/NGT(CZ)/प्रनिबो/21
प्रति

भोपाल, दिनांक 24 MAY 2021

- 1 कलेक्टर
कलेक्टर कार्यालय,
धार ।
- 2 क्षेत्रीय निर्देशक,
केन्द्रीय प्रदूषण नियंत्रण बोर्ड,
क्षेत्रीय निर्देशालय (मध्य),
परिवेश भवन, पर्यावरण परिसर
ई-5, अरेरा कॉलोनी, भोपाल -462016

विषय :- माननीय राष्ट्रीय हरित अधिकरण, प्रिंसिपल बेंच के ओ.ए 12/202 (आई.ए नं. 05/2021) बलराम रघुवंशी विरुद्ध भारत संघ व अन्य द्वारा दिनांक 20.05.2021 को पारित आदेश के अनुपालन बावत् ।

उपरोक्त विषयान्तर्गत माननीय राष्ट्रीय हरित अधिकरण, भोपाल द्वारा प्रिंसिपल बेंच के ओ.ए 12/202 (आई.ए नं. 05/2021) बलराम रघुवंशी विरुद्ध भारत संघ व अन्य का कृपया अवलोकन हो, आदेश के मुख्य अंश निम्नानुसार है :-

" The applicant has raised the issue of discharge of untreated effluents by Pharmaceutical Formulation unit situated in Sector-2, Pithampur, 'IPCA Laboratories Limited' where multiple kind of medicines are formulated and prayed to issue direction to the authorities to stop the untreated effluents discharging from the factory of IPCA Laboratories Limited to Nallahs which are flowing into Angred River of Sagore Village carries large amount of effluents from adjacent Industries which in turn spoil the water quality of River Angared which is tributary to River Chambal and River Chambal is tributary of River Yamuna which in turn is tributary of Ganga and joins Ganga at Prayagraj, U.P.), causing unfavorable changes in physiochemical Parameters. Despite protest by people and representation/Complaint made by the Applicant neither the State Government and State Pollution Control Board nor the Central Government have taken any action and the polluting industry has been continuously violating the environmental norms by discharging toxic effluents. The print and electronic media also highlighted the issue of discharge of untreated effluent by reporting and bring it to public domain but not action has been taken by the authorities. Respondents are directed to submit their reply within six weeks by email at ngtezbbho-mp@gov.in .

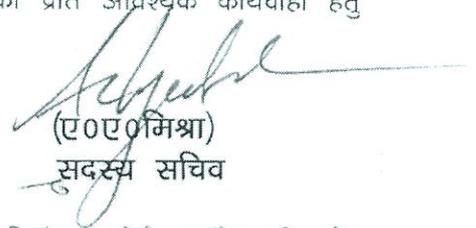
We deem it just and proper to call a report on the matter in issue in present application, from a Joint Committee consisting of :-

- (i) District Collector, District Dhar (M.P.)
(ii) Central Pollution Control Board, E-5, Link Road No. 3, Ekant Park, Arera Colony, Bhopal
(iii) Madhya Pradesh Pollution Control Board.

The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

माननीय एनजीटी द्वारा पारित आदेश में अनुपालन संबंधी आदेश की प्रति आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्न :- एनजीटी आदेश ।


(ए०ए०मिश्रा)
सदस्य सचिव

प्रतिलिपि :-

- 1 ऑचलिक अधिकारी, ऑचलिक कार्यालय, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, इन्दौर की ओर सूचनार्थ । आपको निर्देशित किया जाता है कि माननीय एनजीटी द्वारा पारित आदेश के अनुपालन में कलेक्टर धार, सीपीसीबी-भोपाल व क्षेत्रीय अधिकारी, पीथमपुर से समन्वय कर प्रतिवेदन रिपोर्ट प्रारूप 04 सप्ताह में मुख्यालय को प्रेषित करें ।
- 2 क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, पीथमपुर की ओर सूचनार्थ । आपको निर्देशित किया जाता है कि माननीय एनजीटी द्वारा पारित आदेश के अनुपालन में कलेक्टर धार, व सीपीसीबी, भोपाल से समन्वय कर प्रतिवेदन रिपोर्ट प्रारूप 04 सप्ताह में मुख्यालय को प्रेषित करें ।

क्षेत्रीय कार्यालय

म.प्र. प्रदूषण नियंत्रण बोर्ड

पीथमपुर, जिला धार (म.प्र.)

आवक क्रं. 535

दिनांक 08/06/2021

आंचलिक कार्यालय

म0 प्र0 प्रदूषण नियंत्रण बोर्ड

स्कीम नं. 78-सी, प्लॉट क्र.-1, पार्ट-2, अरण्य, विजयनगर, इन्दौर

☎ 2555436 फैक्स : 4035618 e-mail:-romppcb_indore@rediffmail.com

क्र0...../त0 शाखा / 2021

इन्दौर, दिनांक

कार्यालय आदेश

माननीय राष्ट्रीय हरित अधिकरण प्रीन्सीपल बैंच द्वारा प्रकरण क्रमांक ओ.ए. 12/2021 एवं 15/2021 में दिनांक 20.05.2021 को पारित आदेश के परिपालन हेतु कलेक्टर, धार तथा सी.पी.सी. बी. भोपाल तथा क्षेत्रीय अधिकारी पीथमपुर के साथ पत्र क्रमांक 690 दिनांक 24.05.2021 द्वारा निरीक्षण के निर्देश दिये गये हैं। उक्त निरीक्षण कार्य हेतु अधोहस्ताक्षरकर्ता की ओर से भाग लेने हेतु डॉ. डी.के. वागेला, प्रयोगशाला प्रभारी, क्षेत्रीय कार्यालय, इन्दौर को नामांकित किया जाता है।

(आर. के. गुप्ता)

आंचलिक अधिकारी, इन्दौर

पृ0क्र0...../त0 शाखा / 2021

इन्दौर, दिनांक 08/06/2021

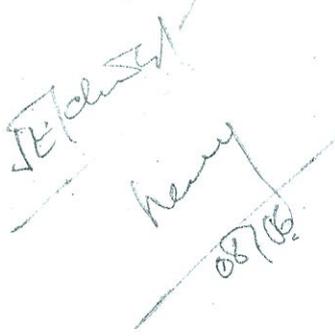
प्रतिलिपि :-

1. सदस्य सचिव, म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर सूचनार्थ।
2. क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, म.प्र. प्रदूषण नियंत्रण बोर्ड, पीथमपुर की ओर सूचनार्थ।
3. डॉ. डी.के. वागेला, प्रयोगशाला प्रभारी, क्षेत्रीय कार्यालय, म.प्र. प्रदूषण नियंत्रण बोर्ड, इन्दौर की ओर पालनार्थ।



(आर. के. गुप्ता)

आंचलिक अधिकारी, इन्दौर





Annexure - 3

M.P. Pollution Control Board
E-5, Arera Colony
Paryawaran Parisar, Bhopal - 16 (M.P.)
Tele : 0755-2466191, Fax-0755-2463742

Consent Order

ORANGE-LARGE

CCA-Renewal

VALIDITY (A/W): 31/01/2022

CONSENT NO: ***

PCB ID: 17006

Outward No:112597,28/04/2021

Consent No:AW-53447

To,

The Occupier,
M/s Ipca Lab Ltd.
Plot no.1, SEZ, Phase-2,
Sector-3, Industrial area, Pithampur,
Distt. Dhar-454775 (M.P.)

Sub: Grant of renewal of consent under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & un Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 - reg.

Ref: Your application receipt no. CCA-Renewal-1043582-02/03/2021-AW and communication received dt 09/04/2021.

With reference to your above application for renewal of consent has been considered under the aforesaid Acts. The M Pollution Control Board has agreed to grant consent up to 31/01/2022, subject to the fulfillment of the terms & conditio enclosed with this letter.

SUBJECT TO THE FOLLOWING CONDITIONS:-

- (a) **Location:** Plot no.1, SEZ, Phase-2, Sector-3, Industrial area, Pithampur, District-Dhar (M.P.)-454775
- (b) **The capital Investment:** Rs. 255.00 Crores
- (c) **Product and Production Capacity:**

Product	Applied quantity(No./Year)
Tablets & Capsules	600.00 Cr. Nos./Annum

Note: -For any change in above Product and Production Capacity industry shall obtain fresh consent from the Board.

The validity of the consent is up to 31/01/2022 has to be renewed before expiry of consent validity. Online applicati through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent. Boa reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

Copy to:

- 1) Regional Officer, M.P. Pollution Control Board, SEZ Pithampur for information.
- 2) Collector, District Dhar for information please.

Signature Not Verified

Digitally Signed by : A. A
Mishra, Member Secretary
Date: 28/04/2021 02:15:41 PM

ACHYUT ANAND MISHRA
Member Secretary



(Organic Authentication on AADHAR from UIDAI Server)
TPAV # VXH1W5MB35



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryawaran Parisar, Bhopal - 16 (M.P.)
Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974:-

1. The quantity of trade effluent of the unit shall not exceed **104.00 KL/day** and the daily quantity of sewage of the unit shall exceed **41.000 KL/day**.

2. **Trade Effluent Treatment:-**

The applicant shall operate and maintain adequate effluent treatment plant to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₃ Days 27°C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. **Sewage Treatment:-** The applicant shall operate and maintain sewage treatment system to achieve following standards-

pH	Between	5.5 – 9.0
Total Suspended Solids	Not exceed	100 mg/l.
BOD ₃ Days 27°C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Fecal Coliform (MPN/100ml)	Not exceed	1000

S.No.	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 320.000	WWG : 145.00	Water Source
1	Boiler Feed	20.000	2.000	SIDC
2	Cooling Water	10.000	2.000	
3	Domestic Purpose	80.000	41.000	
4	Mnfg Process	150.000	100.000	
5	Others	10.000	0.000	
6	Plantation / Horticulture	50.000	0.000	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall discharged outside of industry/unit premises.
5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be properly maintained category wise consumption of water for Industrial cooling/boiler feed, process & domestic purposes and data shall be submitted online through XGN monthly. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly.
6. Any change in production capacity, process, fuel used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansion production increases or process modifications which result new or increased discharges of pollutants must be reported submission of a fresh consent application for prior permission of the Board

Consent No:AW-53447

e-Signed (Physical Signature NOT requires)

Page 2 of 2



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryawaran Parisar, Bhopal - 16 (M.P.)
Tele : 0755-2466191, Fax-0755-2463742

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order operate effectively/efficiently to achieve compliance of the terms and conditions of this consent.
8. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as ab conditions.
9. **Compilation of Monitoring data:-**
 - i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volu and nature of monitored discharge.
 - ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analyt methods used to meet the monitoring requirements specified above shall conform to such guidelines unless other specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of American Public Health Association, New York U.S.A. shall be used.
 - iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.
10. **Recording of Monitoring activities and results:-**
 - i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Cons
 - ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follo
 - (i) The date, exact place and time of sampling
 - (ii) The dates on which analysis were performed
 - (iii) Who performed the analysis?
 - (iv) The analytical techniques or methods used
 - (v) The result of all required analysis
 - iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shell include the results of such monitorin; the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Bo. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
 - iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applic or when requested by Central or State Board or the court.
11. **Reporting of Monitoring Results:-**

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring rep on line to the Board.
12. **Limitation of discharge of oil Hazardous Substance in harmful quantities:-**

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations i natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relive applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.
13. **Limitation of visible floating solids and foam:-**

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.
14. **Disposal of Collected Solid waste/sludge:-**

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous and Other Waste (Manager and Transboundary Movement) Rules, 2016 and/other solids sludge, dirt, silt or other pollutant separated from or resulting fr treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water / live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to ea body habitat.



Consent Order

15. Provision for Electric Power Failure:-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

16. Prohibition of Bypass of technical facilities:-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except:

- Where unavoidable to prevent loss of life or severe property damage, or
- Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

17. Industry shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Conditions:-

- PP shall ensure the submission of report of Bioassay test to the Board time to time.

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981:-

- The applicant shall operate & maintain air pollution control facility continuously so as to achieve the level of pollutants.

Name of section	Capacity	Stack height (m)	Fuel	Consp-Unit	Control equipment to be installed	P.M, SO _x , NO _x (mg/Nm ³)
D.G. Set	2 X 1500 KVA	30	Diesel	2 Litre/Hr/D.G.set	Acoustic enclosure	As per MoEF&CC & CPCB notification
Boiler	2 TPH	38 (Common Stack)	Furnace oil	25 Lts/Hr/Boiler	Dumper	PM-150
Boiler	5 TPH					
Filter cleaning existing		13	--	--	Scrubber	--
Coating MC existing 6 no		13	--	--		--

Note- Project proponent shall inform to the Board for any addition or removal of source of air/water pollution and control equipment.

- Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on a quarterly basis. The Ambient air quality norms are prescribed in MoEF gazette notification no. **GSR/826(E), dated: 16/11,**

Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m³ microgram/cubic meter (PM₁₀ µg/m³ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM_{2.5} µg/m³ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

- The Project proponent shall take adequate measures for control of noise level generated from industrial activities within premises less than 75 dB (A) during day time and 70 dB(A) during night time.



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryawaran Parisar, Bhopal - 16 (M.P.)
Tele : 0755-2466191, Fax-0755-2463742

4. Project proponent shall maintain each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Step ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no monkey ladder shall be allowed as stack monitoring facility.
5. The Project proponent shall make and maintain the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.
6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.
7. The Project proponent shall ensure all necessary arrangements for control of odour nuisance from the industrial activities/process within premises.
8. All the internal roads shall be maintained in good condition to control the fugitive emissions of particulate matter generated during transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.
9. Project proponent shall take effective steps for extensive tree plantation within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition.

GENERAL CONDITIONS:-

1. The non-hazardous solid waste arising in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site required.

Non Hazardous Solid Waste:-

Type of waste	Quantity(M.T./Month)	Disposal
Plastic, Cartons, Cardboard, Packing Material	50.000	As per CPCB/MoEFCC guidelines

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon representation of credentials:
 - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
 - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
 - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
 - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
 - e. To sample at reasonable times any discharge or pollutants.
3. This consent/authorization is transferable, in case of change of ownership/management and addresses of the Owner/partner/Directors/proprietor should immediately apply for the same.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privilege; nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. Industry shall maintain separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non-functioning of pollution control devices shall immediately stop electric supply to production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.
6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and Other Waste (Management and Transboundary movement) Rules, 2016, only and does not refer to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per their Act / Rules.
7. Balance consent/authorization fee, if any shall be recoverable by the Board even at a later date.

Consent No:AW-53447

e-Signed (Physical Signature NOT requires)

Page 5 of 6



Consent Order

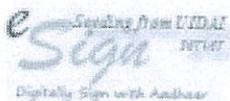
M.P. Pollution Control Board
E-5, Arera Colony
Paryawaran Parisar, Bhopal - 16 (M.P.)
Tele : 0755-2466191, Fax-0755-2463742

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 days prior to the date of expiration of this consent/authorization.
9. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under section 42(g) of the Water Act or section 38 (g) of the Air Act.
10. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to the following:-
 - (a) Violation of any terms and conditions of this Consent.
 - (b) Obtaining this Consent by misrepresentation or failure to disclose fully all relevant facts.
 - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
11. On violation of any mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Additional Conditions:-

1. The industry shall comply with the updated norms/directions/acts/rules/guidelines issued by the Hon'ble Courts/Tribunals/MoEFCC /MPPCB time to time.
2. The Project proponent shall ensure the arrangements for disposal of above Non Hazardous solid waste generated from the unit to the authorized vendors only.
3. The Project proponent shall maintain the record of generation and disposal of the non hazardous wastes and same shall be produced before the officers of Pollution Control Board during inspection or visit.
4. This consent is granted in respect of Water pollution control Act, 1974 & Air Pollution Control Act, 1981 or Authorization under the provisions of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and does not relate to any other Department/Agencies. License/NOC required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per their Act / Rules.

Consent as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. **For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent.** The applicant without valid consent (for operation) of the Board shall not bring in to use any unit for the discharge of effluent and gaseous emission.



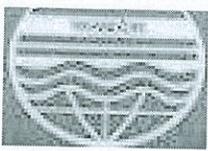
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TPAV # VXH1W5MB35

ACHYUT ANAND MISHRA
Member Secretary

Consent No:AW-53447

e-Signed (Physical Signature NOT required)

Page 6 of 6



Authorization Order

ORANGE-LARGE

CCA-Expansion

VALIDITY (H): 31/10/2022

CONSENT NO: ***

PCB ID: 17006

NO: /MPPCB/SZP

To,
The Occupier,
M/s. Ipca Lab Ltd.,
Plot No. 1, SEZ, Phase-2, Sector-3, Industrial Area Pithampur,
Dist : Dhar (M.P.)-454775

Subject: Grant of Authorization under Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016

Ref: Your Application Receipt No. CCA-Expansion -405677-06/11/2017-AWH and last communication received on Dt.25/11/2017

With reference to your above application has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to Authorisation Up to **31/10/2022**, subject to the fulfillment of the terms & conditions, enclosed with this letter

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: Plot no. 1, SEZ, Phase-2, Sector-3, Industrial Area Pithampur , Dhar (M.P.)
- b. The capital investment in Crores: Rs. 255

CONDITIONS PERTAINING TO THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES, 2016:-

[See rule 6 (2)]

FORM-2

FORM FOR GRANT OR RENEWAL OF AUTHORISATION BY STATE POLLUTION CONTROL BOARD TO THE OCCUPIERS, RECYCLERS, REPROCESSORS, REUSERS, USER AND OPERATORS OF DISPOSAL FACILITIES

1. Number of authorisation and date of issue :
2. Reference of application (No. and date) : CCA-Expansion -405677-06/11/2017-AWH
3. COE-405677, dt: 06/11/2017 of Ipca Lab Ltd., is hereby granted an authorisation based on the enclosed signed inspection report (can be seen in XGN) for generation, collection, reception, storage, transport, reuse, recycling, recovery, pre-processing, co-processing, utilisation, treatment, disposal or any other use of hazardous or other wastes or both on the premises situated at Plot no. 1, SEZ, Phase-2, Sector-3, Industrial Area Pithampur , Dhar (M.P.)

Details of Authorisation

Category of Hazardous Wastes	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity (ton/annum)
I, II and III of		
Process Residue and	Collection, Storage, Registered Recycler as per CPCB SOPs, CTSDF Pithampur ,	40.000-M.T
	Collection, Storage, Co-Processing (As per	

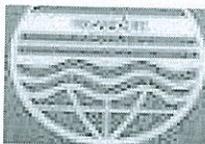
Achyut Mishra

ACHYUT MISHRA
Member Secretary

e-Signed On 28/12/2017 (5:17:17)
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # G96JLD39E8

Consent No:H-47645,Hazd Validity:31/10/2022, Outward No:55979.28/12/2017, TPAV # G96JLD39E8

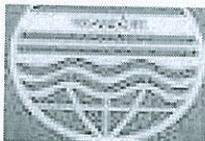
e-Signed (Physical Signature NOT requires)



Authorization Order

wastes(28.1)	CPCB SOPs), CTSDF Pithampur,	
Off Specification Products(28.4)	Collection, Storage, Co-Processing(As per CPCB SOPs), CTSDF Pithampur,	28.000-M.T
Date-expired products(28.5)	Collection, Storage, Co-Processing(As per CPCB SOPs), CTSDF Pithampur,	32.000-M.T
Empty barrels/containers/liners contaminated with hazardous chemicals /wastes(33.1)	Collection, Storage, Disposal through Sale to authorised vendors as per SOPs), Registered Recycler, CTSDF Pithampur	2.000-M.T
Chemical sludge from waste water treatment(35.3)	Collection, Storage, CTSDF Pithampur ,	10.000-M.T
Spent carbon(28.3)	Collection, Storage, CTSDF Pithampur, Sale to authorized Recycler as CPCB SOPs,	1.000-M.T
Spent ion exchange resin containing toxic metals(35.2)	Collection, Storage, CTSDF Pithampur, Sale to authorized Recycler as CPCB SOPs,	1.000-M.T
Exhaust Air or Gas cleaning residue(35.1)	Collection, Storage, CTSDF Pithampur	1.000-M.T
Spent Solvents(28.6)	Collection, Storage, CTSDF Pithampur, Sale to authorized recycler as per CPCB SOPs,	10.000-M.T
Contaminated cotton rags or other cleaning materials(33.2)	Collection, Storage, CTSDF Pithampur,	1.000-M.T
Spent Carbon or filter medium(36.2)	Collection, Storage, Co-Processing(As per CPCB SOPs), CTSDF Pithampur	1.000-M.T

- (1) The authorisation shall be valid for a period of **01/11/2017~31/10/2022**.
- (2) **The authorisation is subject to the following general and specific conditions (Please specify any conditions that need to be imposed over and above general conditions, (if any):**
- (i) The occupier or operator of the Treatment, Storage and Disposal Facility or recycler shall ensure that the hazardous waste are packaged and labeled, based on the composition in a manner suitable for safe handling, storage and transport as per the guidelines issued by the Central Pollution Control Board vide - October 2004 & conditions issues from time to time.
- (ii) The labeling and packaging shall be easily visible and be able to withstand physical conditions and climate factors.
- (iii) The transport of the hazardous wastes shall be in accordance with the provision of these rules and the rules made by the Central Govt. under the Motor Vehicle Act 1988 and other guidelines issued from time to time in this regard by CPCB/MoEFCC/MPPCB.
- (iv) In case of transportation of hazardous wastes through a State other than the State of origin or destination, the occupier shall intimate the concerned State Pollution Control Board before he hands over the hazardous wastes to the transporter.
- (v) The occupier shall provide the transporter with seven copies of the manifest as per the colour codes as per rule 19(1).
- (vi) The occupier shall forward copy 1 (white) to the State Pollution Control Board and in case the hazardous wastes is likely to be transported through any transit State, the occupier shall prepare an additional copy each for intimation to such State and forward the same to the concerned SPCB before he hands over the hazardous wastes to the transporter.
- (vii) No transporter shall accept hazardous wastes from an occupier for transport unless copies 3 to 7 of the manifest accompany it.
- (viii) The transporter shall submit copies 3 to 7 of the manifest duly signed with date to the operator of the facility along with the waste consignment.



Authorization Order

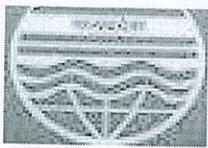
A. General conditions of authorisation:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorisation shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
15. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

B. Specific conditions:

1. The industry shall display the information on hazardous waste generated on notice board of size 6' x 4' (in Hindi & English) outside the unit main gate along with quantity and nature of hazardous chemicals being handled in the plant, including wastewater, air emission and hazardous wastes.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.

Consent No: H-47645, Hazard Validity: 31/10/2022, Outward No: 55979, 28/12/2017, TPAV # G96JLD39E8



Authorization Order

(a) PACKAGING of hazardous waste :-

3. The containers must be able to withstand normal handling and retain integrity for a minimum period of six months. In general, packaging of hazardous substances must meet the following requirements.

(i) All packaging materials including containers shall be of such strength, construction and type as not to break open or become defective during transportation.

(ii) All packaging materials including containers shall be so packaged and sealed that spillages of hazardous wastes/substances are prevented during transportation due to jerks and vibrations caused by uneven road surface.

(iii) Re-packaging materials including that used for fastening must not be affected by the content or form a dangerous combination with them.

(iv) Packaging material should be such that there will be no significant chemical or galvanic action among any of the material in the package.

4. The containers when used for packaging of the hazardous wastes should meet the requirements :-

(A) Container shall be of mild steel with suitable corrosion, resistant coating and roll-on roll-off cover, which may either be handled by articulated crane or by a hook lift system comfortably for a large variety of wastes. Other modes of packaging, like collection in 200 - liter plastic drums, card board cartons, PP and HDPE/LDPE containers etc., also work for variety of wastes. However, all such container should be amenable to mechanical handling.

(B) The transportation vehicle shall be made leak proof so that any leakage/seepage of hazardous waste in the environment could be avoided.

(C) In general, the containers for liquid hazardous waste should be completely closed, in fact sealed. There should be no gas generation due to chemical reaction within the container, and hence, there should not be any need for air vents; expansion due to increase / decrease in temperature normally does not need air vents.

(D) Container should be covered with solid lid or a canvas to avoid emissions of any sort including spillage, dust etc. and to minimize odour generation both at the point of loading as well as during transportation.

(E) Container used for transportation of waste should be able to withstand the shock loads due to vibration effect/undulations of pavements etc.

(F) Container should be easy to handle during transportation and emptying.

(G) As far as possible manual handling of containers should be minimized. Appropriate material handling equipment is to be used to load, transport and unload containers. This equipment includes drum trolleys and forklifts, drum handling equipment, lift gates and pallets. Drums should not be rolled on or off vehicles.

(H) Where a two tier or three tier storage is envisaged, the frame should have adequate strength to hold the containers;

(I) One-way containers (especially 160-litre drums) are also allowed. The multi-use containers should be re-usable provided it should be cleaned and free from deterioration or defects.

(J) Loads are to be properly placed on vehicles. HW containers are not to overhang, perch, lean or be placed in other unstable base. Load should be secured with straps, clamps, braces or other measures to prevent movement and loss. Design of the container should be such that it can be safely accommodated on the transport vehicle.

(K) Dissimilar wastes shall not be collected in the same container. Wastes shall be segregated and packed separately. This is necessary to ensure that each waste finds its way to the right disposal point.

(L) Occupier/hazardous waste generator shall not resort to the dilution of wastes (predominantly organic wastes);

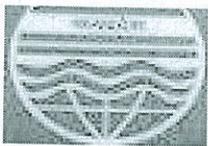
(b) LABELING hazardous waste containers:-

5. There are two types of labeling requirements :

(i) Labeling of individual transport containers (ranging from a pint - size to a tank) and,

(ii) Labeling of transport vehicles.

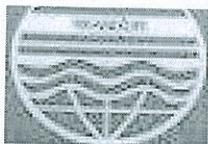
Consent No:H-47645,Hazd Validity:31/10/2022, Outward No:55979,28/12/2017. TPAV # G96JLD39E8



Authorization Order

- (a) All hazardous wastes containers must be clearly marked with current contents. The marking must be water proof and firmly attached so that they cannot be removed. Previous content labels shall be obliterated when the contents are different. Proper marking of containers is essential.
- (b) Containers/Vehicles that contain HW shall be labeled with the words "HAZARDOUS WASTE" in Vernacular language, Hindi / English. The information on the label must include the code number of the waste, the **waste type the origin (name, address, telephone number of generator), hazardous property (e.g. flammable) and the symbol for the hazardous property (e.g. the red square with flame symbol).**
- (c) The label must withstand the effect of rain and sun. Labeling of containers is important for tracking the wastes from the point of generation up to the final point of disposal. The following are the requirements for labeling :-
- (a) The label should contain the name and address of the Occupier and Operator of the facility, where it is being sent for treatment and final disposal.
- (b) Emergency contact phone numbers shall be prominently displayed viz. the phone numbers of concerned Regional Officer of the SPCB / PCC, Fire Station, Police Station and other agencies concerned.
- (c) Occupier to ensure TRANSPORTATION requirements :-**
6. The following are the requirements pertaining to the transportation of hazardous wastes :-
- a) Vehicles used for transportation shall be in accordance with the provisions under the Motor Vehicles Act, 1988 and rules made there under;
- b) Transporter shall possess requisite copies of the certificate (valid authorization obtained from the concerned SPCB/PCC for transportation of wastes by the waste generator and operator of a facility) for transportation of hazardous waste.
- c) Transporter should have valid "Pollution Under Control Certificate" PUCC during the transportation of HW and shall be properly displayed.
- d) Vehicles shall be painted preferably in blue colour with white strip of 15 to 30 cm width running centrally all over the body. This is to facilitate easy identification.
- e) Vehicle should be fitted with mechanical handling equipment as may be required for safe handling and transportation of the wastes.**
- f) The words "HAZARDOUS WASTE" shall be displayed on all sides of the vehicle in Vernacular Language, Hindi, English.**
- g) Name of the facility operator or the transporter, as the case may be shall be displayed.
- h) Vehicles shall be fitted with roll-on/roll-off covers if the individual containers do not possess the same;
- i) Carrying of passengers is strictly prohibited and those associated with the waste haulers, shall be permitted only in the cabin.
- j) Transporter shall carry documents of manifest for the wastes during transportation as required under Rule 20 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.
- k) The truck shall be dedicated for transportation of hazardous wastes and they shall not be used for any other purpose.
- l) Each vehicle shall carry first aid kit, spill control equipment and fire extinguisher;
- m) HW transport vehicle shall run only at a speed specified under Motor & Vehicle Act in order to avoid any eventuality during the transportation of Hazardous Waste.

Consent No:H-47645,Hazd Validity:31/10/2022, Outward No:55979.28/12/2017, TPAV # G96JLD39E8



Authorization Order

- n) Educational qualification for the driver shall be minimum of 10th pass (SSC). The driver of the transport vehicle shall have valid driving license for heavy vehicles from the State Road Transport Authority and shall have experience transporting the chemicals.
- o) Driver (s) shall be properly trained for handling the emergency situation and safety aspects involved in the transportation of hazardous wastes and the training certificate of the drivers shall be submitted to the Board within 03 month..
- p) The design of the trucks shall be such that there is no spillage during transportation;

Authorization as required under the Hazardous Waste (Management handling & Transboundary movement) Amended Rule, 2016 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this Authorisation. The applicant without valid Authorisation (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

(Member Secretary)

eSign
Digitally Sign with Aadhaar

e-Signed On 28/12/2017 13:17:17
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # G96JLD39E8

ACHYUT ANAND MISHRA
Member Secretary

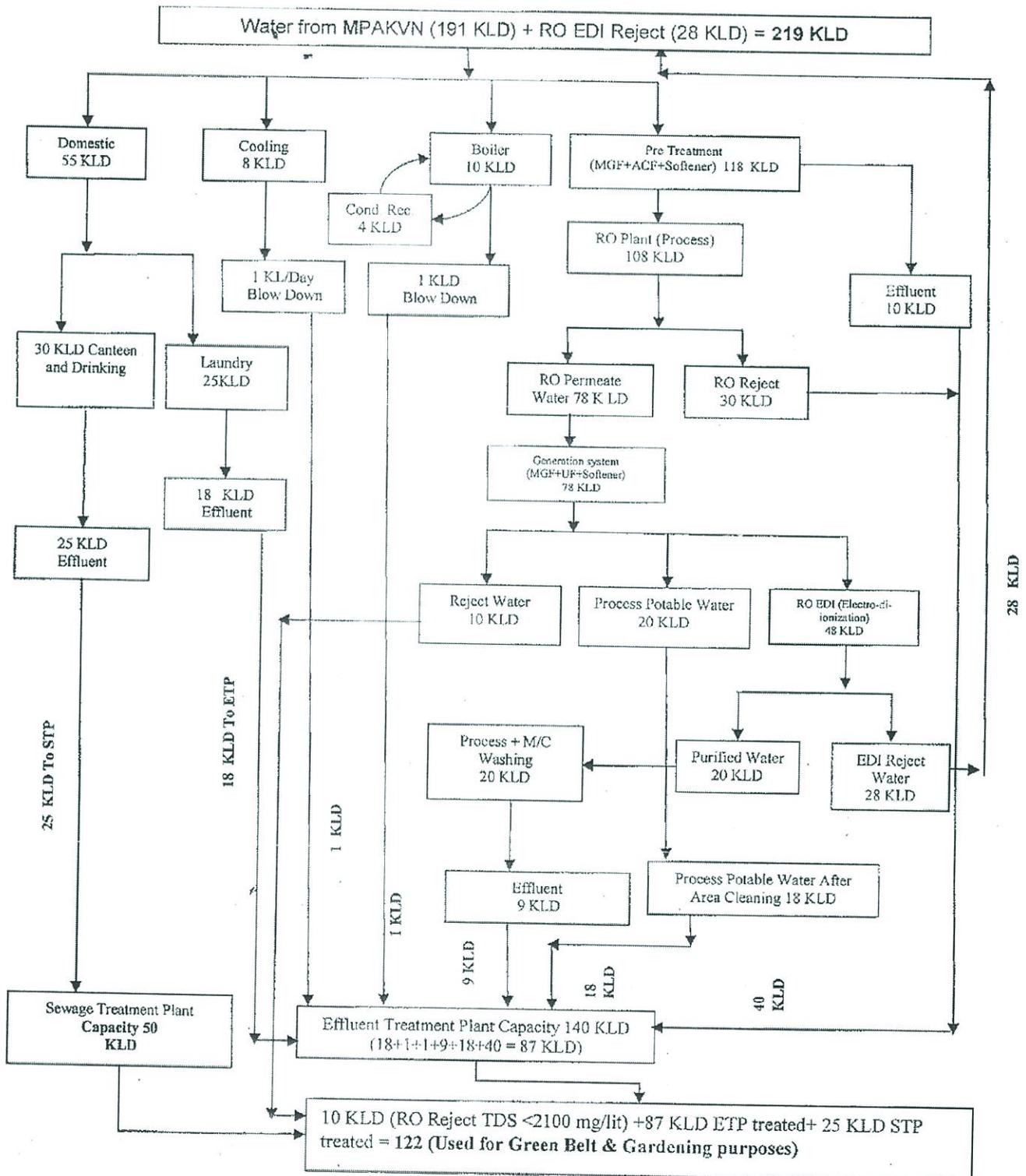
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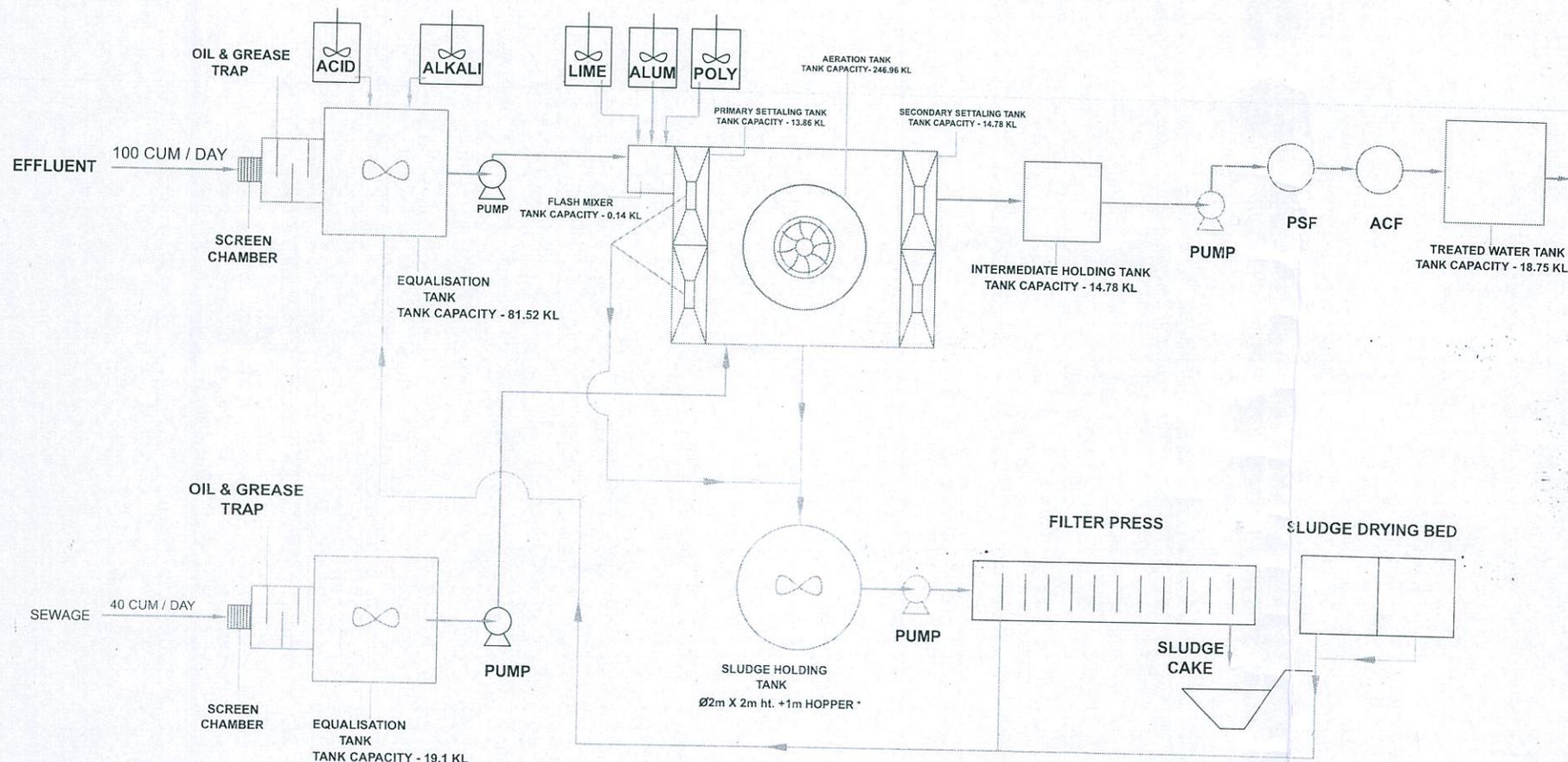
Ipca Laboratories Limited,
Pithampur

Water Balance (May 2021)

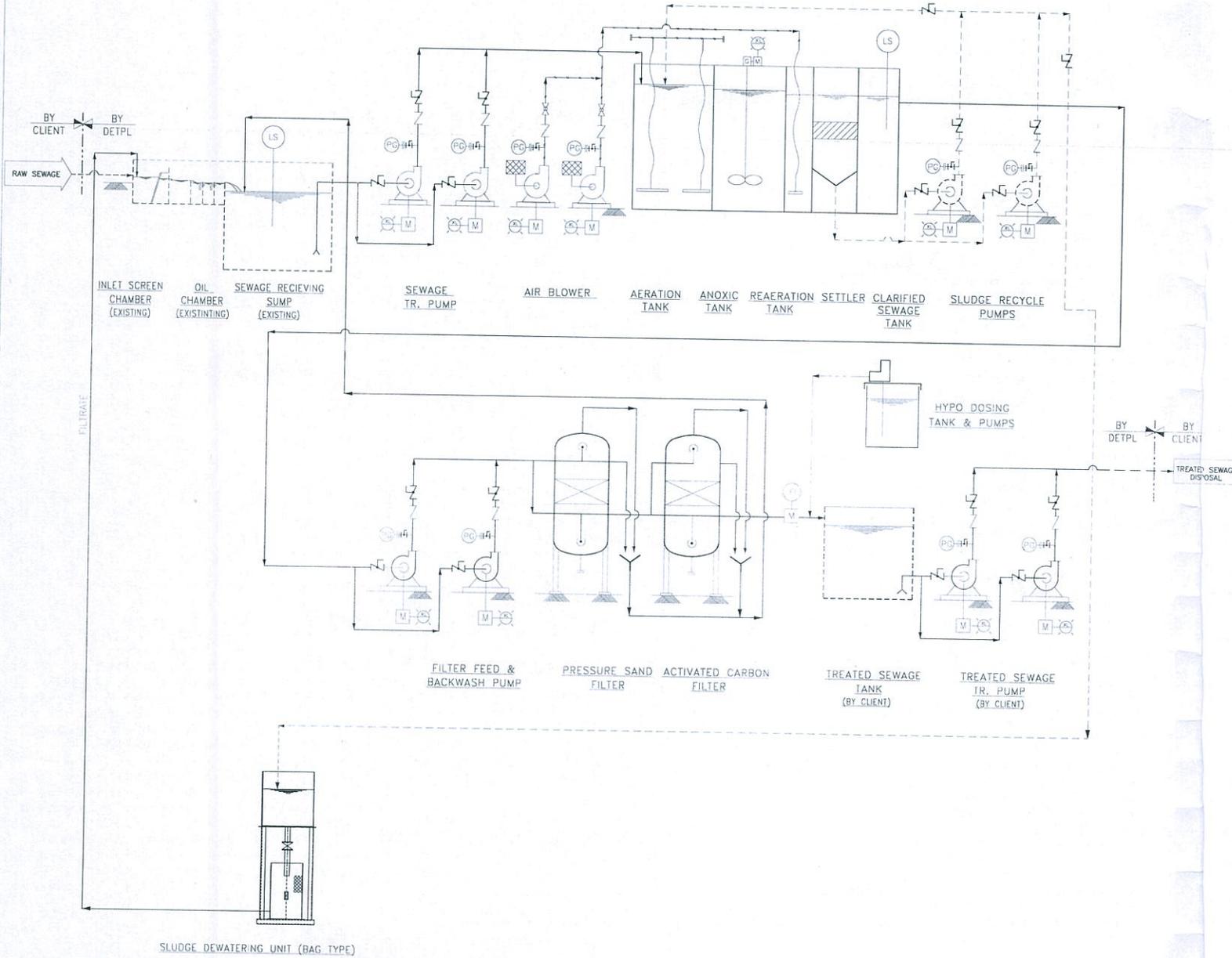


For Ipca Laboratories Ltd.

Authorised Signatory
y Authorised Signatory



Ipcalaboratories Limited	
1, Pharma Zone, SEZ Indore, Pithampur-454275 (B.P.)	
TITLE	Effluent Cum Sewage Treatment Plant (Capacity - 140 KLD)



SR. NO.	REFERENCE DRG.	DRG. NO.	REV.

- LEGEND:-**
- BUTTERFLY VALVE
 - NON RETURN VALVE
 - BALL VALVE
 - GATE VALVE
 - LEVEL SWITCH
 - MOTOR
 - GEAR BOX
 - PANEL INDICATION
 - FLOW INDICATOR
 - AIR BLOWER
 - SCREW PUMP
 - DRAIN
 - PRESSURE GAUGE
 - SAMPLING POINT
 - CENTRIFUGAL PUMP

- SLUDGE LINE
- AIR LINE
- PROCESS LINE
- CHEMICAL DOSING

REV.	DATE	DESCRIPTION	DRN	CHK
0	1-05-20	SUBMITTED FOR INFORMATION	M.K.	R.P.

CLIENT	M/S IPCA LABORATORIES PITHAMPUR, INDORE.		
	PROJECT	SEWAGE TREATMENT PLANT 50 m ³ /day	
CONTRACTOR		DAYSTAR Enviro Technologies Pvt. Ltd. 208 SILVER COIN, SHRENIK CHAR RASTA, AKOTA, VADODARA-390 020	
	FILE	PROCESS FLOW DIAGRAM	
SCALE 1:30 CHECKED R.P. DRN. M.K. APPROVED A.S. DATE 1-05-20			
DRG. NO.			REV.
DETPL/622/PFD-01			0

Month May-21													
Chemical consumption and water meter reading of ETP													
S.NO	DATE	HCL	CAUSTIC	LIME IN KG.	ALUM IN KG.	S.HYPO IN LTR.	DAP IN KG.	UREA IN KG.	P.ELECTROLYTE KG	ETP Outlet water meter reading	Treated water generation in KL	ETP Energy meter reading	Electrical energy consumption reading in KWH
1	01-May-21	NA	NA	3	3	0.5	1	2	0.1	22029544	54.24	26328.6	214.7
2	02-May-21	NA	NA	2	2	0.5	1	1	0.1	22083792	34.85	26543.3	167.3
3	03-May-21	NA	NA	2	2	0.5	1	2	0.1	22118642	38.79	26740.6	250
4	04-May-21	NA	NA	2	2	0.5	1	2	0.1	22157440	81.07	26990.6	278.8
6	06-May-21	NA	NA	2	2	0.5	1	2	0.1	22238510	72.22	27269.4	258.1
7	07-May-21	NA	NA	2	2	0.5	1	2	0.1	22310730	51.63	27527.5	219.9
8	08-May-21	NA	NA	2	2	0.5	1	2	0.1	22362360	111.42	27747.4	276.3
9	09-May-21	NA	NA	2	2	0.5	1	2	0.1	22473789	58.48	28023.7	242.7
10	10-May-21	NA	NA	2	2	0.5	1	2	0.1	22432277	55.79	28266.4	171
11	11-May-21	NA	NA	3	3	0.5	1	2	0.1	22588072	52.2	28438.1	206.5
12	12-May-21	NA	NA	3	3	0.5	1	2	0.1	22640280	100.56	28644.6	292.1
13	13-May-21	NA	NA	3	3	0.5	1	2	0.1	22740847	85.42	28936.7	223
14	14-May-21	NA	NA	3	3	0.5	1	2	0.1	22826268	101	29159.7	212.7
15	15-May-21	NA	NA	2	2	0.5	1	2	0.1	22927277	100.62	29381.4	235.3
16	16-May-21	NA	NA	2	2	0.5	1	2	0.1	23027900	66.33	29616.7	196.7
17	17-May-21	NA	NA	2	2	0.5	1	2	0.1	23094236	40.11	29813.4	215.5
18	18-May-21	NA	NA	3	3	0.5	1	2	0.1	23134352	76.57	30028.9	240.4
19	19-May-21	NA	NA	2	2	0.5	1	2	0.1	23210922	23.29	30269.3	158.8
20	20-May-21	NA	NA	2	2	0.5	2	4	0.1	23234220	74.75	30428.1	164.6
21	21-May-21	NA	NA	3	3	0.5	2	3	0.1	23308970	67.7	30592.7	153.7
22	22-May-21	NA	NA	3	3	0.5	2	4	0.1	23376570	67.21	30746.4	168.8
23	23-May-21	NA	NA	3	3	0.5	2	4	0.1	23443785	51.66	30915.2	158.7
24	24-May-21	NA	NA	2	2	0.5	2	3	0.1	23495453	32.15	31073.9	112.7
25	25-May-21	NA	NA	2	2	0.5	2	3	0.1	23527612	61.16	31186.6	182.3
26	26-May-21	NA	NA	3	3	0.5	2	4	0.1	23588773	63.43	31368.9	183.1
27	27-May-21	NA	NA	2	2	0.5	2	1	0.1	23662209	72.96	31552	176.1
28	28-May-21	NA	NA	2	2	0.5	2	1	0.1	23735169	109.06	31728.8	238.8
29	29-May-21	NA	NA	2	2	0.5	1	2	0.1	23844234	90.34	31967.6	207.5
30	30-May-21	NA	NA	2	2	0.5	1	2	0.1	23934577	88.76	32175.1	178.1
31	31-May-21	NA	NA	2	2	0.5	1	4	0.1	24023342	34.04	32353.2	133.9
TOTAL:-	NA	NA	NA	72	72	15.5	102	72	3.1	24057390	76.9	32487.1	177.9
											2094.71		6296

ETP treated outlet water

Min-	23.29
Max-	111.42
Average-	67.57

Flow Meter installed at ETP Outlet



Flow Meter installed at STP Outlet



31 

ipca Laboratories Limited, Pithampur

Record of COD in Effluent

Frequency = Daily

Acceptance Criteria is ≤ 250 Mg/l

S. N.	Date	Sample Location	Sample Volume (ml)	Volume of Ferrous Ammonium Sulphate for Sample (ml)	Volume of Ferrous Ammonium Sulphate for Blank (ml)	Normality of 0.1 N Ferrous Ammonium Sulphate	COD (mg/L)	Performed by	Verified by
541	21/05/21	Inlet	2	23.0	24.2	0.1033	495.8	Lallu	21/05/21
542	21/05/21	PST	5	22.4	24.2	0.1033	297.5	Lallu	21/05/21
543	21/05/21	outlet	10	23.1	24.2	0.1033	90.9	Lallu	21/05/21
544	22/05/21	Inlet	2	23.2	24.3	0.1028	452.3	Lallu	22/05/21
545	22/05/21	PST	5	22.7	24.3	0.1028	263.1	Lallu	22/05/21
546	22/05/21	outlet	10	23.4	24.3	0.1028	74.0	Lallu	22/05/21
547	24/05/21	Inlet	2	23.2	24.4	0.1024	491.5	Lallu	24/05/21
548	24/05/21	PST	5	22.6	24.4	0.1024	294.9	Lallu	24/05/21
549	24/05/21	outlet	10	23.2	24.4	0.1024	98.3	Lallu	24/05/21
550	25/05/21	Inlet	2	23.5	24.6	0.1016	447.0	Lallu	25/05/21
551	25/05/21	PST	5	23.0	24.6	0.1016	260.0	Lallu	25/05/21
552	25/05/21	outlet	10	23.7	24.6	0.1016	73.1	Lallu	25/05/21
553	26/05/21	Inlet	2	23.1	24.4	0.1024	532.4	Lallu	26/05/21
554	26/05/21	PST	5	22.4	24.4	0.1024	327.6	Lallu	26/05/21
555	26/05/21	outlet	10	23.1	24.4	0.1024	106.4	Lallu	26/05/21
556	27/05/21	Inlet	2	22.9	24.1	0.1037	497.7	Lallu	27/05/21
557	27/05/21	PST	5	22.3	24.1	0.1037	298.6	Lallu	27/05/21
558	27/05/21	outlet	10	23.0	24.1	0.1037	91.2	Lallu	27/05/21

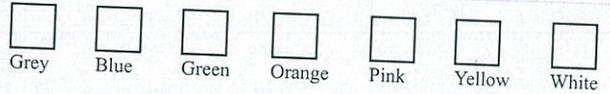
Format No.: PIT/EHS/005/F01-02

Sludge generation record.(Last three month)

Month	Sludge generated in kgs (appx)	Month	Sludge generated in kgs (appx)	Month	Sludge generated in kgs (appx)
01-Mar-21	80	01-Apr-21	80	01-May-21	120
02-Mar-21	90	02-Apr-21	70	02-May-21	90
03-Mar-21	109	03-Apr-21	50	03-May-21	100
04-Mar-21	90	04-Apr-21	100	04-May-21	80
05-Mar-21	80	05-Apr-21	90	05-May-21	102
06-Mar-21	70	06-Apr-21	120	06-May-21	118
07-Mar-21	112	07-Apr-21	60	07-May-21	80
08-Mar-21	50	08-Apr-21	80	08-May-21	100
09-Mar-21	80	09-Apr-21	70	09-May-21	90
10-Mar-21	60	10-Apr-21	60	10-May-21	100
11-Mar-21	140	11-Apr-21	140	11-May-21	120
12-Mar-21	70	12-Apr-21	100	12-May-21	70
13-Mar-21	90	13-Apr-21	80	13-May-21	110
14-Mar-21	120	14-Apr-21	110	14-May-21	130
15-Mar-21	110	15-Apr-21	180	15-May-21	80
16-Mar-21	80	16-Apr-21	80	16-May-21	90
17-Mar-21	90	17-Apr-21	70	17-May-21	60
18-Mar-21	70	18-Apr-21	110	18-May-21	95
19-Mar-21	80	19-Apr-21	7.5	19-May-21	79
20-Mar-21	90	20-Apr-21	70	20-May-21	88
21-Mar-21	130	21-Apr-21	80	21-May-21	90
22-Mar-21	90	22-Apr-21	120	22-May-21	110
23-Mar-21	70	23-Apr-21	90	23-May-21	80
24-Mar-21	60	24-Apr-21	80	24-May-21	95
25-Mar-21	108	25-Apr-21	120	25-May-21	75
26-Mar-21	40	26-Apr-21	110	26-May-21	130
27-Mar-21	70	27-Apr-21	80	27-May-21	60
28-Mar-21	60	28-Apr-21	90	28-May-21	80
29-Mar-21	90	29-Apr-21	70	29-May-21	80
30-Mar-21	80	30-Apr-21	100	30-May-21	90
31-Mar-21	110			31-May-21	12
Total	2669	Total	2667.5	Total	2804
Average	86.09677419	Average	88.91666667	Average	89.46666667



2050 (appx.)



Form 10 [See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE.

1.	Sender's Name and mailing address (including Phone No. and e-mail):	Ipca Lab Ltd., (Sez Phase-2), Sector-3, Indusreial area, Pithampur SEZ Pithampur SEZ Pithampur (07292667777 akash.pal@ipca.com)	
2.	Sender's Authorize No.	17006	
3.	Manifest Document No.	1800014457	
4.	Transporter's Name and mailing address (including Phone No. and e-mail):	Vijay Kumar J. Sekhsaria(Huf) (93293111110/ shru2726@gmail.com)	
5.	Type of Vehicle	(Truck/Tainker/Special Vehicle)	
6.	Transporter's Registration No.	109513	
7.	Vehicle Registration No.	MP09HF1570	
8.	Reciever's Name and mailing address (including Phone No. and e-mail):	Ultratech Cement Ltd (Dhar Cement Project) (07294 233668/ subodh.chandrawal@adityabirla.com)	
9.	Reciever's Authorize No.	30589	
10.	Waste Description.	I - 28.5 ~ Date-expired products	
11.	Total Quantity	8.300 MT	
12.	Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)	
13.	Special handling instruction and additional information.	
14.	Sender's Certificate.	I hereby declare that the content of the consignment are fully and accurately describe above by proper shipping name and are categorised, packed, Marked, and lablled, and are in all respects in proper conditions for transport by road according to applicable national government regulation.	

Name of Stamp:

Signature:

Arindom Sen
Arindom Sen
Unit Head

Month

Day

Year

03

05

2021

15 Transporter acknowledgment of receipt of Waste

Name of Stamp:

Signature:

Month

Day

Year

03

05

2021

16. Reciever's certificate for receipt of hazardous and other waste.

Name of Stamp:

Signature:

Month

Day

Year

34.



Date: 04/09/2020

To,

The S. D.M. / Local Administration

Pithampur Dist Dhar (M.P.)

Sub: Effluent release by surrounding plants and passes through our plant due to improper drainage system outside the plant premises

Dear Sir,

We M/s. Ipca Laboratories Ltd., 1, Pharma Zone, SEZ, Pithampur are manufacturer of pharmaceuticals products and exporting to various countries since year 2010. We would like to inform you that we suspect that effluents may be released by our surrounding plants during the period 31.8.2020 to 01.09.2020, we have observed green coloured liquids being discharged on the neighbouring plots, which is ultimately connected to a common drain and (which was not properly maintained) and passes through our plant.

So, apparently it may look that the effluents were being released by our plant.

Last year also during heavy rains, we had observed such discharges and same had been informed to field employee of AKVN, and since our plant is at a lower altitude, all these passes through the common drain passing through our plant due to improper drainage system.

We have already informed to Pollution board official for the same as well as your good office through email dated 1st September, copy of the same is attached.

Your good self is requested to arrange to check the above incident and advice to concerned unit for not to doing such type of work as well as proper maintenance of drainage system.

This is for your information and further action please.

Thanking You,

Yours faithfully,

For Ipca Laboratories Limited,

Arindom Sen

Arindom Sen

Sr. General Manager – Operations

Cc To : The Regional Officer, MP Pollution Control Board, SEZ-Pithampur, Indore

: Specified Officer Custom – SEZ, Pithampur,

: Development Commissioner – SEZ Indore

Ipca Laboratories Ltd.
www.ipca.com

1, Pharma Zone, SEZ Indore, Pithampur 454 775 (Madhya Pradesh), India | T: +91 7292 667777

Regd. Office: 48, Kandivli Industrial Estate, Kandivli (West), Mumbai-400 067 (Maharashtra), India | T: +91 22 6647 4444

E: ipca@ipca.com CIN: L24239MH1949PLC007837

Date: 04/09/2020

 ipca
A dose of life

To,

The Managing Director

MPIDC (AKVN)

Indore (M.P.)

Sub: Effluent release by surrounding plants and passes through our plant due to improper drainage system outside the plant premises

Dear Sir,

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Thanking You,

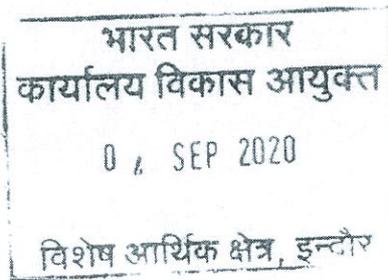
Yours faithfully,

For Ipca Laboratories Limited,



Arindom Sen

Mr. General Manager – Operations



cc To : The Regional Officer, MP Pollution Control Board, SEZ-Pithampur, Indore

: Specified Officer Custom – SEZ, Pithampur,

: Development Commissioner – SEZ Indore

Ipca Laboratories Ltd.

www.ipca.com

I, Pharma Zone, SEZ Indore, Pithampur 454 775 (Madhya Pradesh), India | T: +91 7292 667777

Regd. Office: 48, Kandivli Industrial Estate, Kandivli (West), Mumbai 400 067 (Maharashtra), India | T: +91 22 6647 4444

E: ipca@ipca.com CIN: L24239MH1949PLC007837



Form XII
M.P. POLLUTION CONTROL BOARD INDORE [M.P.]
Notice of Intention to have sample analyzed
(see rule 34)

No./ Q1 /MPPCB/RLI/2021

Indore, Date:- / 11 / 06 / 2021

To,

Shri Arindom Sen

M/s. Ipa Laboratories Ltd.

SEZ, Phase II, Pithampur, Dist- Dhar (M.P.)

Take notice that it is intended to have analyzed the sample of water /Sewage/

Trade Effluent from your premises which is being taken today the 11 day of

June 2021

(1) Treated ETP water at outlet

(2) Treated STP water at outlet

Sample taken and sealed in my presence.

Signature of representative
person

Name and designation of the

Who takes the sample
Scientist
Regional Laboratory
M.P. Pollution Control Board, Indore

Atul Katiya

Scientist
Regional Laboratory

M.P. Pollution Control Board, Indore

1. Here specify location, well, Plant, Vessel or Place from where the sample is taken.



Arindom Sen

SciCRM (G)
Du
12/6

Form XI
REPORT BY THE STATE BOARD ANALYST
 (See Rule -27)

Report No. 338 & 339
Date 12/06/2021

I hereby certify that I, (I) **Mr. Rajmal Gamad, Scientist**, State Board Analyst duly appointed under sub-section (1) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on the (II) 12th day of June-2021, from (III) **Mr. Atul Kotiya, Scientist**, Regional Lab, M.P.P.C.B., Indore (M.P) sample of **M/s IPCA Laboratories Ltd., SEZ, Phase-II, Pithampur, Distt. Dhar (M.P.)** The sample was in a condition fit for analysis and reported below:-

I further certify that I have analyzed the aforementioned sample on (IV) 12/06/2021 and declare the result of the analysis to be as follows:-

SAMPLE OF : M/s IPCA Laboratories Ltd., SEZ, Phase-II, Pithampur, Distt. Dhar
Sample : 1. Treated ETP water at Outlet.
2. Treated STP water at Outlet.

CHARACTERISTICS	Unit	Test Method	Result-I	Result-II
Appearance			Sl. Turbid	Sl. Turbid
Odour			Sl. Unpleasant	Sl. Unpleasant
pH	pH Unit	(2550-B APHA Standard method 23 rd edn.)	7.62	7.09
Total Solids	mg/L	(2540 C APHA Standard method 23 rd edn.)	2034	814
Dissolved Solids	mg/L	(2540 C APHA Standard method 23 rd edn.)	2002	786
Suspended Solids	mg/L	(2540C APHA Standard method 23 rd edn.)	32	28
Chloride (as Cl)	mg/L	(4500 Cl-B APHA Standard method 23 rd edn.)	526.26	145.86
B.O.D. (3 days at 27 °C)	mg/L	IS:3025, 1993	24	13
C.O.D.	mg/L	(5220-B APHA Standard method 23 rd edn.)	107.8	58.8
Oil & Grease	mg/L	(5220-B APHA Standard method 23 rd edn.)	08	02 (BDL)
Bioassay Test	% Survival	IS 6582(Part 2)01	90%	NA

The condition of the seals, fastening and container on receipt was as follows:-

The sample was received in sealed container and fit for analysis.

Analysis of sample was done according to Standard method of Analysis APHA, AWWA, 23rd edn. 2017.

Signed this report on dated: 17.06.2021

Address:-

Mr. Rajmal Gamad, Scientist
 Regional Laboratory,
 M.P. Pollution Control Board, Indore

To,

The Chief Chemist
 Regional Laboratory
 M.P.P.C.B
 Indore

Signature

(Rajmal Gamad) 17/6/21
 State Board Analyst
 Regional Laboratory

M.P. Pollution Control Board, Indore

- R. M. Gamad**
Scientist
Regional Laboratory
M.P. Pollution Control Board, Indore
- I Here write the Full name of the State Board Analyst
 - II Here write the Date of receipt of the Sample
 - III Here write the name of the State Board or Person or Body or Persons or Officer from whom the sample was received.
 - IV Here write the Date of Analysis.
 - V Here write the details of the analysis and refer to method of analysis. If the space is not adequate the details may be given on separate sheet of paper.



Regional Laboratory
M. P. Pollution Control Board



Plot No. 1, Scheme No. 78, Part-II, Aranya, Indore - 452 010
☐ 0731 - 2554337, 4035618 E-mail: regional.labindore@yahoo.com

TEST REPORT				
ANALYSIS REPORT FOR WATER & WASTE WATER SAMPLE				
Sample From	M/s Ipca Lab Ltd., (Sez Phase-2) 1, SEZ, Phase-2, Secotr-3, I/A, SEZ, Pithampur			
Contact No	-			
Sample Description	Untreated factory effluent at ETP inlet	Test Report No. :	337	
Date and Time of Collection	11/06/2020	Type of Sample : Grab	Transportation:- Ice Box with Ice	Sampling Method : Water/Waste water sample collection Guideline by Central lab M.P.P.C.B., Bhopal
Date of Receipt	12/06/2020	Sample collected & Analysed by	Mr. Atul Kotiya, Scientist Mr. Rajmal Gamd, Scientist	Sample volume: 01 Litre
Period of Analysis	12/06/20-17/06/20			
Date of Report	17/06/2020			
S. No.	Parameters	Unit	Result	Method
01	Appearance*	-	Turbid	--
02	Odour*	-	Unpleasant	--
03	pH	pH Unit	8.0	APHA, 4500-H ⁺ B
04	Total Solids	mg / L	1843	APHA, 2540 B
05	Total Dissolved Solids	mg / L	1783	APHA, 2540 C
06	Suspended Solids	mg / L	60	APHA, 2540 D
07	Chloride	mg / L	522.32	APHA, 4500-CL ⁻ B
08	B.O.D. (3 days, 27 °C)	mg / L	44	IS 3025,1993
09	C.O.D.	mg / L	215.6	APHA, 5220 B
NOTE: *These parameters are not covered under the scope of NABL. The report shall not be reproduced except in full, without permission of Regional Lab, M.P. Pollution Control Board, Indore. No statutory liability accepted for sample not collected by MPPCB. The result relate only to the sample tested. Sample will be destroyed after 10 days from the date of issue of test report unless otherwise specified.				

Chief Chemist & Lab Head
Regional Laboratory, Indore
(Dr. D. K. Wagela)
Authorised Signatory (NABL)
Regional Lab.
M.P. Pollution Control Board, Indore



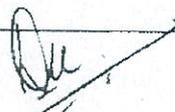
Regional Laboratory M. P. Pollution Control Board

Plot No. 1, Scheme No. 78, Part-II, Aranya, Indore - 452 010
T: 0731 - 2554337, 4035618 E-mail: regional.labindore@yahoo.com



TEST REPORT									
ANALYSIS REPORT FOR WATER & WASTE WATER SAMPLE									
Sample From		Tube well water near Sita Mata Mandir Chhota Sagore, Pithampur							
Contact No.									
Sample Description		Tube well water				Test Report No.		343	
Date and Time of Collection		12/06/2021		Type of Sample : Grab		Transport Condition:- Ice Box with Ice		Sampling Method : Water/ Waste water sample collection Guideline by Central lab M.P.P.C.B., Bhopal	
Date of Receipt		12/06/2021							
Period of Analysis		12/06/21-17/06/21							
Date of Report		17/06/2021		Sample collected and Analysed by		Mr. Atul Kotiya, Scientist & Mr. Akshay Joshi, JRF		Sample Volume: 02 Litre	
S.No	Parameters	Unit	Result	Method	S.No	Parameters	Unit	Result	Method
01	Temperature*	°C	25		25	Sulphate (as SO ₄)	mg / L	90.271	APHA 4500-SO ₄ -E
02	Colour *	Pt-Co Scale	01	APHA,2120-B	26	Fluoride (as F)	mg / L	0.52	APHA 4500-F-D
03	Appearance*	-	Clear		27	Sodium (as Na)	mg / L	66.3	APHA 3500-Na-B
04	Odour*	-	0.Jess		28	Potassium (as K)	mg / L	2.1	APHA,3500-K,B
05	pH	pH Unit	7.15	APHA,4500H+B	29	Boron (as B)	mg / L	0.004	APHA 4500-B-C
06	Turbidity	N.T.U.	1.8	APHA,2130-B	30	Coliform *	MPN/100 ml	3.6	APHA 9221 C
07	Specific Conductivity	µmho/cm	2735	APHA 2510 B	31	Fecal Coliform *	MPN/100 ml	<1.8	APHA 9221 E
08	Total Solids	mg / L	1663	APHA 2540 B	32	Fixed Dissolved Solids	mg / L	--	APHA 2540 E
09	Total Dissolved Solids	mg / L	1655	APHA 2540 C	33	Residual Chlorine	mg / L	--	APHA 4500-cl B
10	Suspended Solids	mg / L	08	APHA2540 D	34	Cyanide (as CN) *	mg / L	--	APHA 4500-CN E
11	Chloride	mg / L	350.84	APHA,4500-CL-B	35	Bioassay Test*	% Survival	--	IS 6582(Part 2)01
12	Dissolved Oxygen	mg / L	-	APHA 4500-O-C	36	Surfactants as MBAS*	mg / L	--	APHA 3500-Mg-B
13	B.O.D. (3 days, 27 °C)	mg / L	1.4	IS 3025, part 44 1993	37	Cadmium (as Cd) *	mg / L	--	APHA 3500-Mg-B
14	C.O.D.	mg / L	29.4	APHA,5220 B	38	Chromium total*	mg / L	--	APHA 3111 B
15	Oil & Grease	mg / L	-	APHA 5520-D	39	Chromium (as Cr ⁶⁺) *	mg / L	--	APHA 3500-Cr-B
16	Ammo. Nitrogen (as NH ₃)	mg / L	-	APHA 4500-NH3-F	40	Copper (as Cu) *	mg / L	--	APHA 3500-Mg-B
17	Nitrite Nitrogen (as N)	mg / L	0.079	APHA 4500-NO2-B	41	Mercury (as Hg) *	mg / L	--	APHA 3112 B
18	Nitrate Nitrogen (as N)	mg / L	4.527	APHA 4500-NO3-B	42	Nickel (as Ni) *	mg / L	--	APHA 3111 B
19	Total Kjehdal Nitrogen	mg / L	8.4	APHA 4500-Norg-C	43	Zinc (as Zn) *	mg / L	--	APHA 3111 B
20	Phosphate (as P)	mg / L	0.064	APHA 4500-P-D	44	Iron (as Fe) *	mg / L	--	APHA 3111 B
21	Total Alkalinity	mg / L	580	APHA 2320-B	45	Manganese (as Mn) *	mg / L	--	APHA 3111 B
22	T- Hardness (as CaCO ₃)	mg / L	620	APHA 2340-C	46	Calcium (as Ca) *	mg / L	--	APHA 3500-Ca-B
23	Ca- Hardness (as CaCO ₃)	mg / L	420	APHA 3500-Ca-B	47	Magnesium (as Mg) *	mg / L	--	APHA 3500-Mg-B
24	Mg- Hardness (as CaCO ₃)	mg / L	100	APHA 3500-Mg-B	48	Lead*	mg / L	--	APHA 2111 B

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 Chief Chemist & Lab Head
 Regional Laboratory, Indore
 (Dr. D. K. Wagle)



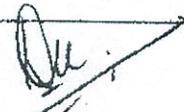
Regional Laboratory M. P. Pollution Control Board

Plot No. 1, Scheme No. 78, Part-II, Aranya, Indore - 452 010
L. 0731 - 2554337, 4035618 E-mail: regional.labindore@yahoo.com



TEST REPORT									
ANALYSIS REPORT FOR WATER & WASTE WATER SAMPLE									
Sample From		Tube well water in front of Dabur India Sector-III, Pithampur							
Contact No.									
Sample Description		Tube well water				Test Report No.		344	
Date and Time of Collection		12/06/2021		Type of Sample : Grab		Transport Condition:- Ice Box with ice		Sampling Method : Water/ Waste water sample collection Guideline by Central lab M.P.P.C.B., Bhopal	
Date of Receipt		12/06/2021		Sample collected and Analysed by		Mr. Atul Kotiya, Scientist & Mr. Akshay Joshi, JRF		Sample Volume: 02 Litre	
Period of Analysis		12/06/21-17/06/21							
Date of Report		17/06/2021							
S.No	Parameters	Unit	Result	Method	S.No	Parameters	Unit	Result	Method
01	Temperature*	°C	26		25	Sulphate (as SO ₄)	mg / L	101.82	APHA 4500-SO ₄ -E
02	Colour*	Pt-Co Scale	01	APHA.2120-B	26	Fluoride (as F)	mg / L	0.44	APHA 4500-F-D
03	Appearance*		Clear		27	Sodium (as Na)	mg / L	70.1	APHA 3500-Na-B
04	Odour*		0.less		28	Potassium (as K)	mg / L	1.8	APHA.3500-K-B
05	pH	pH Unit	7.07	APHA.4500H+B	29	Boron (as B)	mg / L	0.003	APHA 4500-B-C
06	Turbidity	N.T.U.	2.1	APHA.2130-B	30	Coliform *	MPN/100 mL	5.6	APHA 9221 C
07	Specific Conductivity	µmho/cm	2850	APHA 2510 B	31	Fecal Coliform*	MPN/100 mL	<1.8	APHA 9221 E
08	Total Solids	mg / L	1918	APHA 2540 B	32	Fixed Dissolved Solids	mg / L	--	APHA 2540 E
09	Total Dissolved Solids	mg / L	1910	APHA 2540 C	33	Residual Chlorine	mg / L	--	APHA 4500-cl B
10	Suspended Solids	mg / L	08	APHA2540 D	34	Cyanide (as CN) *	mg / L	--	APHA 4500-CN E
11	Chloride	mg / L	384.34	APHA.4500-CL-B	35	Bioassay Test*	% Survival	--	IS 6582(Part 2)01
12	Dissolved Oxygen	mg / L	-	APHA 4500-O-C	36	Surfactants as MBAS*	mg / L	--	APHA 3500-Mg-B
13	B.O.D (3 days, 27 °C)	mg / L	1.6	IS 3025, part 44 1993	37	Cadmium (as Cd) *	mg / L	--	APHA 3500-Mg-B
14	C.O.D.	mg / L	29.4	APHA.5220 B	38	Chromium total*	mg / L	--	APHA 3111 B
15	Oil & Grease	mg / L	-	APHA 5520-D	39	Chromium (as Cr ⁶⁺) *	mg / L	--	APHA 3500-Cr-B
16	Ammo. Nitrogen (as NH ₃)	mg / L	0.021	APHA 4500-NH3-F	40	Copper (as Cu) *	mg / L	--	APHA 3500-Mg-B
17	Nitrite Nitrogen (as N)	mg / L	0.086	APHA 4500-NO2-B	41	Mercury (as Hg) *	mg / L	--	APHA 3112 B
18	Nitrate Nitrogen (as N)	mg / L	8.263	APHA 4500-NO3-B	42	Nickel (as Ni) *	mg / L	--	APHA 3111 B
19	Total Kjeldahl Nitrogen	mg / L	8.4	APHA 4500-NORR-C	43	Zinc (as Zn) *	mg / L	--	APHA 3111 B
20	Phosphate (as P)	mg / L	0.079	APHA 4500-P-D	44	Iron (as Fe) *	mg / L	--	APHA 3111 B
21	Total Alkalinity	mg / L	576	APHA 2320-B	45	Manganese (as Mn) *	mg / L	--	APHA 3111 B
22	T- Hardness (as CaCO ₃)	mg / L	648	APHA 2340-C	46	Calcium (as Ca) *	mg / L	--	APHA 3500-Ca-B
23	Ca- Hardness (as CaCO ₃)	mg / L	508	APHA 3500-Ca-B	47	Magnesium (as Mg) *	mg / L	--	APHA 3500-Mg-B
24	Mg- Hardness (as CaCO ₃)	mg / L	340	APHA 3500-Mg-B	48	Lead*	mg / L	--	APHA 3111 B

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Regional Laboratory M. P. Pollution Control Board

Plot No. 1, Scheme No. 78, Part-II, Aranya, Indore - 452 010
☎ 0731 - 2554337, 4035618 E-mail: regional.labindore@yahoo.com



TEST REPORT									
ANALYSIS REPORT FOR WATER & WASTE WATER SAMPLE									
Sample From		Hand pump water near Primary School, Bardari, Pithampur							
Contact No.		-							
Sample Description		Hand pump water				Test Report No.		345	
Date and Time of Collection		12/06/2021		Type of Sample : Grab		Transport Co ndition:- Ice Box with Ice		Sampling Method : Water/ Waste water sample collection Guideline by Central lab M.P.P.C.B., Bhopal	
Date of Receipt		12/06/2021		Period of Analysis		12/06/21-17/06/21		Date of Report	
Date of Report		17/06/2021		Sample collected and Analysed by		Mr. Atul Kotiya, Scientist & Mr. Akshay Joshi, JRF		Sample Volume: 02 Litre	
S.No	Parameters	Unit	Result	Method	S.No.	Parameters	Unit	Result	Method
01	Temperature*	° C	26		25	Sulphate (as SO ₄)	mg / L	59.416	APHA 4500-SO ₄ -E
02	Colour *	Pt-Co Scale	01	APHA,2120-B	26	Fluoride (as F)	mg / L	0.38	APHA 4500-F-D
03	Appearance*	-	Clear		27	Sodium (as Na)	mg / L	59.2	APHA 3500-Na-B
04	Odour*	-	0. less		28	Potassium (as K)	mg / L	1.0	APHA,3500-K,B
05	pH	pH Unit	7.05	APHA,4500H+B	29	Boron (as B)	mg / L	0.004	APHA 4500-B-C
06	Turbidity	N.T.U.	1.6	APHA,2130-B	30	Coliform *	MPN/100 mL	3.7	APHA 9221 C
07	Specific Conductivity	µmho/cm	1949	APHA 2510 B	31	Fecal Coliform*	MPN/100 mL	<1.8	APHA 9221 E
08	Total Solids	mg / L	1288	APHA 2540 B	32	Fixed Dissolved Solids	mg / L	--	APHA 2540 E
09	Total Dissolved Solids	mg / L	1281	APHA 2540 C	33	Residual Chlorine	mg / L	--	APHA 4500-cl B
10	Suspended Solids	mg / L	07	APHA2540 D	34	Cyanide (as CN) *	mg / L	--	APHA 4500-CN E
11	Chloride	mg / L	386.81	APHA,4500-CL-B	35	Bioassay Test*	% Survival	--	IS 6582(Part 2)01
12	Dissolved Oxygen	mg / L	-	APHA 4500-O-C	36	Surfactants as MBAS*	mg / L	--	APHA 3500-Mg-B
13	B.O.D. (3 days, 27 °C)	mg / L	0.8	IS 3025, part 44 1993	37	Cadmium (as Cd) *	mg / L	--	APHA 3500-Mg-B
14	C.O.D.	mg / L	15.68	APHA,5220 B	38	Chromium total*	mg / L	--	APHA 3111 B
15	Oil & Grease	mg / L	-	APHA 5520-D	39	Chromium (as Cr ⁶⁺) *	mg / L	--	APHA 3500-Cr-B
16	Ammo. Nitrogen (as NH ₃)	mg / L	0.018	APHA 4500-NH3-F	40	Copper (as Cu) *	mg / L	--	APHA 3500-Mg-B
17	Nitrite Nitrogen (as N)	mg / L	0.064	APHA 4500-NO2-B	41	Mercury (as Hg) *	mg / L	--	APHA 3112 B
18	Nitrate Nitrogen (as N)	mg / L	7.829	APHA 4500-NO3-B	42	Nickel (as Ni) *	mg / L	--	APHA 3111 B
19	Total Kjehdal Nitrogen	mg / L	7.28	APHA 4500-NORG-C	43	Zinc (as Zn) *	mg / L	--	APHA 3111 B
20	Phosphate (as P)	mg / L	0.047	APHA 4500-P-D	44	Iron (as Fe) *	mg / L	--	APHA 3111 B
21	Total Alkalinity	mg / L	424	APHA 2320-B	45	Manganese (as Mn) *	mg / L	--	APHA 3111 B
22	T- Hardness (as CaCO ₃)	mg / L	512	APHA 2340-C	46	Calcium (as Ca) *	mg / L	--	APHA 3500-Ca-B
23	Ca- Hardness (as CaCO ₃)	mg / L	300	APHA 3500-Ca-B	47	Magnesium (as Mg) *	mg / L	--	APHA 3500-Mg-B
24	Mg- Hardness (as CaCO ₃)	mg / L	212	APHA 3500-Mg-B	48	Lead*	mg / L	--	APHA 3111 B

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Chief Chemist & Lab Head
Regional Laboratory, Indore
(Dr. D. K. Wagle)

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

पर्यावरण परिसर,ई-5,अरेरा कालोनी,भोपाल-462016

Fax no :-91-755-2463742 E-mail:it mppcb@rediffmail.com

क्रमांक 271 /विधि/प्रनिबो/713/2021 भोपाल,दिनांक 6 FEB 2021

प्रति,

क्षेत्रीय अधिकारी,
क्षेत्रीय कार्यालय,
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
पीथमपुर, (म0प्र0)

क्षेत्रीय कार्यालय
म.प्र. प्रदूषण नियंत्रण बोर्ड
पीथमपुर, जिला धार (म.प्र.)
आवक क्र. 168-32
दिनांक 8/2/2021

विषय:- मेसर्स इप्का फार्मास्युटिकल प्रा.लि., औद्योगिक क्षेत्र पीथमपुर, द्वारा प्रदूषण फैलाने के संबंध में प्रतिवेदन बावत् ।

संदर्भ:- मुख्यालय का पत्र क्रमांक 0035 दिनांक 9/10/20

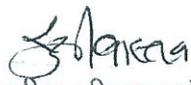
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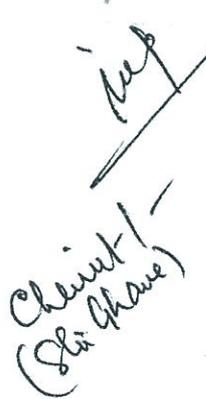
उपरोक्त विषयान्तर्गत श्री बलराम रघुवंशी, ग्राम अकोलिया, पीथमपुर, जिला-धार से प्राप्त शिकायत पत्र जो इप्का फार्मास्युटिकल कम्पनी, पीथमपुर के द्वारा जल एवं वायु प्रदूषण फैलाने संबंधी है, के संबंध में चाहा गया प्रतिवेदन आज दिनांक तक अप्राप्त है।

कृपया शिकायत पत्र में उल्लेखित विन्दुओं के संबंध में आप स्वयं शिकायतकर्ता की उपस्थिति में दिनांक 9/2/2021 को उद्योग का आकरिमक निरीक्षण कर, लीगल मॉनिटरिंग, फोटोग्राफ के साथ प्रतिवेदन भेजें ।

श्री बलराम रघुवंशी की भूमि पर हुये दुष्प्रभाव संबंधी जानकारी कृषि विभाग एवं तहसील कार्यालय से प्राप्त कर 07 दिवस में उपलब्ध करायें ।

सक्षम प्राधिकारी द्वारा अनुमोदित


(सुधीर श्रीवास्तव)
विधि अधिकारी


Chait (S. Ghare)

Anurag
08/02/21

ज्ञापन

E-19680

श्रीमान, कलेक्टर महोदय, धार जिला धार (म.प्र.)

महोदय,

हम आम जनता ग्राम पीथमपुर, सेक्टर-2 स्पेशल इकानामिक झोन (एस.ई. झोन) पीथमपुर जिला धार के आस पास के निवासीयो का निवेदन है कि :-

1) - यह कि पीथमपुर औद्योगिक क्षेत्र में स्थित सेक्टर-2 में इफ्का नाम की फार्मास्युटीकल कंपनी है, जिसमें विभिन्न प्रकार की दवाईयो का निर्माण होता है। उक्त कंपनी के आस पास बहुत बड़ी आवासीय बस्ती है, जिसमें कई कालोनीया है और मोहल्ले बने हुए हैं, जिनमें हजारों की संख्या में लोग निवास करते हैं। इसके आस-पास ही शासकयी एवं निजी लोगों की खुली भूमिया भी है। निजी भूमियो में वहां के किसान खेती करते हैं और पशु पालन भी होता है।

2 - यह कि उक्त कंपनी में 3 शिफ्ट में बगैर ब्रेक के निरंतर चौबीसों घंटे प्रोडक्शन का काम चलता है। कंपनी बहुत बड़े परिसर में स्थित होकर कंपनी में बहुत अधिक मात्रा में बहुत से प्रकारों के हानिकारक केमिकल का नित्य उत्पादन में उपयोग होता है। पर्यावरण विभाग के निर्देशों के अनुसार सभी कंपनियों को जल, वायु एवं अन्य सभी प्रकार के प्रदूषण को नियंत्रण के लिये उपाय करने होते हैं। जिससे की आस पास के रहवासी एवं सामान्य भूमि एवं कृषि भूमि एवं पशुओं के स्वास्थ्य में किसी भी प्रकार से गंभीर संकट उत्पन्न नहीं हो। इस बारे में केंद्रीय सरकार एवं राज्य सरकार के द्वारा समय-समय पर कई कानून बनाये हैं और उन कानूनों को लागू करने के लिये नियम भी बनाये गये हैं। जिनका पूर्ण रूप से पालन करना हर व्यक्ति एवं फैक्ट्री के आवश्यक होता है।

3 - यह कि इस इफ्का फैक्ट्री में दवाईयो के निर्माण के लिये बहुत बड़ी मात्रा में केमिकल का और पानी का उपयोग किया जाता है और केमिकल के शोधन के बाद बड़ी मात्रा में उपयोग हुए हजारों गैलन पानी को रोजाना कंपनी के द्वारा बगैर किसी प्रकार के ट्रीटमेंट प्लांट से पानी का शोधन किये सीधे ही कंपनी परिसर के पीछे के भाग में कंपनी की बनी हुई बाउंड्री वाल के नीचे से सार्वजनिक नाले में डाल दिया जाता है। और वह पानी आस की भूमियो से बहते हुए स्थानीय अंगरेड नदी में जाता है और वह अंगरेड नदी आगे जाकर चंबल नदी में जाकर मिल जाती है। इस प्रकार इस कंपनी का सारा प्रदूषित पानी रोजाना चंबल नदी में जाकर मिल रहा है। अभी वर्तमान में बारिश का मौसम होने से यह तुरंत ही बारिश के पानी के साथ चंबल नदी में जाकर मिल रहा है।

4 - यह कि इस अंगरेड नदी एवं चंबल नदी के पानी का उपयोग आस पास के निवासीगण अपने स्वयं के पीने के लिये एवं खेती के लिये एवं जानवरों को भी पिलाने के लिये करते हैं। जिससे लोगों के स्वास्थ्य को गंभीर खतरा उत्पन्न हो रहा है। खेती की जमीन भी बंजर होने लगी है और उसमें पैदावार कम हो गई है। पशुओं में भी गंभीर प्रकार बीमारिया होकर वे कृषि उपयोग के लायक नहीं रहे हैं। भैंसों एवं गायों का दुध उत्पादन कम हो गया है और कम आयु में ही जानवरों की मृत्यु हो रही है। वर्तमान में इस

फेक्ट्री के प्रदुषित पानी के कारण फेक्ट्री परिसर के आस पास के खेतों की खरीफ की सोयाबीन आदि की फसल पुरी तरह से बर्बाद हो रही है। फसलों में फली नहीं आई और जिनमें फली आई है उनमें दाने नहीं भरे हैं और फसले बांझ हो गई हैं। इससे इस इलाके के समस्त किसानों के समक्ष रोजी रोटी का संकट खड़ा हो गया है और आस पास के सभी रहवासीयों में बहुत ही क्षोभ व्याप्त है। इस क्षेत्र के आस पास में स्थित ट्युबवेल का पानी भी खराब हो गया है। ट्युबवेल के पानी में स्थित टी.डी.एस. जो सामान्य तौर 100 से 150 के मध्य होता है किंतु इस फेक्ट्री के गंदे पानी के कारण टी.डी.एस. 1000 से 1100 के मध्य हो गया है। अर्थात् ट्युबवेलों का पानी भी पुरी तरह से प्रदुषित हो गया है। इस फेक्ट्री से निकलने वाले प्रदुषित पानी में मरक्युरी नाम का घातक पदार्थ भी विद्यमान से है, जिससे कैंसर जैसी गंभीर बीमारी भी हो रही है।

5 - यह कि इस संबंध में इस फेक्ट्री के आस पास के रहवासीगण एवं किसानों ने कंपनी प्रबंधन से बात करके उनके समक्ष अपनी परेशानी बताने एवं पर्यावरण को होने वाली गंभीर क्षति के संबंध में चर्चा करनी चाही तो कंपनी के गेट पर स्थित सुरक्षाकर्मियों ने आम जन की बातें सुनकर कहां की हम आपकी बात हमारे कंपनी के अधिकारियों से करवाते हैं। उसके कुछ देर के बाद कंपनी का एक अधिकारी कंपनी के गेट के दरवाजे पर आया और सामान्य जनता को गेट के अंदर से कहां की हम आप लोगों से कोई बात नहीं करना चाहते हैं। आप लोगों से जो बन पड़े कर लो। उन्होंने कंपनी से निकलने वाले गंदे केमिकल युक्त पानी के उचित ट्रीटमेंट करने से भी इंकार कर दिया और कहां की यहां की सारी पुलिस एवं प्रशासन के अधिकारी एवं प्रदुषण नियंत्रण बोर्ड के अधिकारियों से हमारा रोजाना का उठना बैठना है। तुम लोगों को जो शिकायत जहां करना है, कर लो, हमारा कुछ नहीं बिगड़ेगा। एसा कह कर उस अधिकारी ने गेट पर तैनात सुरक्षा कर्मचारियों से आम लोगों को बाहर से ही भगा देने के लिये कहां और अंदर चला गया।

इस कारण से श्रीमान से निवेदन है कि स्थिति की गंभीरता को देखते हुए आप स्वयं प्रदुषण नियंत्रण बोर्ड के अधिकारियों के साथ मौकें पर निरीक्षण करें और इस कंपनी के विरुद्ध जल प्रदुषण फैलाने के कारण प्रकरण दर्ज किया जाकर सख्त कार्यवाही की जावे एवं तत्काल प्रभाव से कंपनी को बंद करने का आदेश प्रदान करें।



भवदीय

बलराम रघुवंशी 99070-35099

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क्रमांक 41 /एसईजेड पी./ (विधि.शा.) /प्रनिबो/2021 पीथमपुर, दिनांक 09/04/2021
प्रति,

श्री सुधीर श्रीवास्तव
विधि अधिकारी
म.प्र. प्रदूषण नियंत्रण बोर्ड
भोपाल (म.प्र.)

विषय :-मेसर्स इफ्का लेबोरेटरिज लि., प्लाट नं. 1, एसईजेड फेस-2, सेक्टर-3, औद्योगिक क्षेत्र पीथमपुर
जिला-धार द्वारा प्रदूषण फैलाने के संबंध में।

संदर्भ :-बोर्ड मुख्यालय का पत्र क. 271 दिनांक 06.02.2021

उपरोक्त विषयांतर्गत लेख है कि मेसर्स इफ्का लेबोरेटरिज लि., प्लाट नं. 1, एसईजेड
फेस-2, सेक्टर-3, औद्योगिक क्षेत्र पीथमपुर जिला-धार द्वारा प्रदूषण फैलाने के संबंध में विस्तृत निरीक्षण
प्रतिवेदन संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्न :- उपरोक्तानुसार।


(कै.एल. चौधरी)
क्षेत्रीय अधिकारी
एसईजेड पीथमपुर

OIC

क्रमांक 42 /एसईजेड पी./ (विधि.शा.) /प्रनिबो/2021 पीथमपुर, दिनांक 09/04/2021

प्रतिलिपि :-

1. सदस्य सचिव, म.प्र. प्रदूषण नियंत्रण बोर्ड भोपाल की ओर कृपया सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।


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क्षेत्रीय अधिकारी
एसईजेड पीथमपुर

OIC

**उद्योग के संबंध में प्राप्त शिकायत के परिपेक्ष्य में
क्षेत्रीय कार्यालय, म.प्र. प्रदूषण नियंत्रण बोर्ड, एसईजेड पीथमपुर का निरीक्षण प्रतिवेदन**

विषय :- शिकायतकर्ता श्री बलराम रघुवंशी, ग्राम-अकोलिया पीथमपुर जिला-धार से मेसर्स इफ्का लेबोरेटरिज लि., प्लॉट नं. 1, एसईजेड फेस-2, सेक्टर-3, औद्योगिक क्षेत्र पीथमपुर जिला-धार के संबंध में प्राप्त शिकायत।

संदर्भ :- बोर्ड मुख्यालय का पत्र क्र. 271 दिनांक 06.02.2021

उपरोक्त विषयांतर्गत क्षेत्रीय अधिकारी, पीथमपुर से प्राप्त निर्देशानुसार दिनांक 10.02.2021 को शिकायत स्थल/उद्योग का शिकायतकर्ता श्री बलराम रघुवंशी की उपस्थिति में निरीक्षण किया गया। निरीक्षण दौरान निम्नानुसार वस्तुस्थिति पाई गई :-

1. उद्योग प्लॉट नं. 1, एसईजेड फेस-2, सेक्टर-3, औद्योगिक क्षेत्र पीथमपुर जिला-धार में स्थापित है। उद्योग द्वारा टेबलेट एवं कंप्लू के निर्माण हेतु सम्मति प्राप्त की गई है।
2. उद्योग में स्थापित ईटीपी एवं एसटीपी का निरीक्षण शिकायतकर्ता एवं उद्योग प्रतिनिधि श्री आरेण्ड सेन की उपस्थिति में किया गया। निरीक्षण दौरान ईटीपी (क्षमता 140 केएलडी) एवं एसटीपी (क्षमता 50 केएलडी) कार्यरत पाए गए। उद्योग प्रतिनिधि द्वारा बताया गया कि उद्योग में लगभग 100-120 कि. ली./दिन जल की खपत होती है व लगभग 70-80 कि.ली./दिन औद्योगिक दूषित जल एवं लगभग 20-30 कि.ली./दिन घरेलू दूषित जल का निस्त्राव होता है। उद्योग द्वारा उपचारित दूषित जल का उपयोग स्वयं के परिसर में बागवानी हेतु किया जाता है। बागवानी का क्षेत्र लगभग 35 प्रतिशत क्षेत्र में फैला हुआ है। निरीक्षण दौरान ईटीपी/एसटीपी के वैधानिक जल नमूने भी एकत्रित किए गए थे, जिसकी विश्लेषण रिपोर्ट क्षेत्रीय प्रयोगशाला, इन्दौर के माध्यम से प्राप्त हुई है। प्राप्त विश्लेषण रिपोर्ट के अनुसार पैरामीटर मानक के अनुरूप पाए गए हैं। (क्षेत्रीय प्रयोगशाला इन्दौर से प्राप्त विश्लेषण रिपोर्ट ई-मेल दिनांक 07.04.2021 संलग्न है।) (संलग्नक-1)
3. निरीक्षण दौरान उद्योग के बाउन्ड्रीवाल के बाहर स्थित ओपन ड्रेन/गढ़ड़े में दूषित जल रूका हुआ पाया गया। जिसका जल नमूना एकत्रित किया गया एवं स्थल पर उपस्थित जनो के समक्ष पंचनामा तैयार किया गया। उक्त जल नमूना पत्र क्र. 109 दिनांक 10.02.2021 के माध्यम से क्षेत्रीय प्रयोगशाला इन्दौर में जांच हेतु भेजा गया था। जिसकी विश्लेषण रिपोर्ट क्षेत्रीय प्रयोगशाला, इन्दौर माध्यम से इस कार्यालय को प्राप्त हुई है। विश्लेषण रिपोर्ट के अनुसार पैरामीटर मानक से अधिक पाए गए। उक्त ड्रेन उद्योग के बाउन्ड्रीवाल के समीप है एवं उद्योग से जुड़ी हुई पाई गई। पंचनामे एवं विश्लेषण रिपोर्ट की छायाप्रति एवं फोटोग्राफ संलग्न है। (संलग्नक-2/3)
4. उद्योग से निरीक्षण के दौरान वैधानिक जल नमूने एकत्रिकरण का कार्य दिनांक 10.02.2021 को किया गया था। विश्लेषण पश्चात् नियमानुसार क्षेत्रीय प्रयोगशाला, म.प्र. प्रदूषण नियंत्रण बोर्ड इन्दौर द्वारा उद्योग को विश्लेषण रिपोर्ट पत्र क्र. 228 दिनांक 17.03.2021 के माध्यम से प्रेषित की जा चुकी है।
5. लेख है कि निरीक्षण दौरान उद्योग के अंदर स्थित ड्रेन/नालियां पूर्णतः सूखी पाई गई थीं। हालांकि उद्योग परिसर की बाउन्ड्रीवाल के बाहर स्थित ड्रेन/गढ़ड़े में दूषित जल भरा हुआ पाया गया था। किन्तु प्रमाणित तौर पर यह कहना संभव नहीं है कि उक्त दूषित जल मेसर्स इफ्का लेबोरेटरिज लि. पीथमपुर द्वारा ही निस्सारित किया गया है।
6. यह कि उक्त संदर्भ में कृषि विभाग, विकासखण्ड सरदारपुर जिला-धार एवं तहसील कार्यालय विकास भवन, सेक्टर-2 पीथमपुर जिला-धार से पत्र क्र. 156 दिनांक 25.02.2021 के माध्यम से जानकारी चाही गई थी जो आज दिनांक तक अप्राप्त है। संबंधितों को प्रेषित पत्र की छायाप्रति संलग्न है (संलग्नक-4)

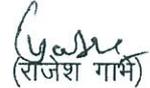
उपरोक्त को दृष्टिगत रखते हुए। प्रकरण के संबंध में निम्नानुसार कार्यवाही प्रस्तावित है :-

1. उद्योग द्वारा उत्पादन प्रक्रिया से उत्पन्न होने वाले दूषित जल के उपचार हेतु ईटीपी उपरांत आर.ओ., एम.ई.ई. तथा ड्रायर की स्थापना पर विचार किया जाना उचित होगा।
2. उद्योग में स्थापित ईटीपी एवं एसटीपी के समीप बाउन्ड्रीवाल में आपातकालीन आउटलेट स्थापित है जो कि निरीक्षण दौरान निर्दिष्ट कर तत्काल बंद कराया गया था। उद्योग के ईटीपी/एसटीपी परिसर में पीटीजेड कैमरा नियमानुसार संचालित करे। जिससे सतत निगरानी की जा सके।

अतः उपरोक्त के संबंध में उद्योग को बोर्ड मुख्यालय स्तर से कारण बताओं सूचना पत्र जारी किया जाना प्रस्तावित है। उद्योग द्वारा उपयुक्त कार्यवाही हेतु प्रस्ताव प्रस्तुत नहीं करने की दशा में उद्योग के विरुद्ध नियमानुसार कार्यवाही किया जाना उचित होगा।

संलग्न :- उपरोक्तानुसार।

1. क्षेत्रीय प्रयोगशाला, म.प्र. प्रदूषण नियंत्रण बोर्ड, इन्दौर से प्राप्त विश्लेषण रिपोर्ट।
2. निरीक्षण दौरान तैयार किए गए पंचनामे एवं विश्लेषण रिपोर्ट की छायाप्रति।
3. निरीक्षण दौरान लिये गये छायाचित्र की प्रतियां।
4. कृषि विभाग, विकासखण्ड सरदारपुर जिला-धार एवं तहसील कार्यालय विकास भवन, सेक्टर-2 पीथमपुर जिला-धार को भेजे गए पत्रों की छायाप्रति।


(राजेश गार्हे)
रसायनज्ञ
पीथमपुर



क्षेत्रीय प्रयोगशाला

म. प्र. प्रदूषण नियंत्रण बोर्ड

स्कीम नं. 78/सी, पार्ट 2, अरण्य, विजयनगर, इन्दौर-452010

फोन : 0731 2554337; e-mail: regional.labindore@yahoo.com

क्रमांक /क्षे.प्रयो./प्रनिबो/21,

इन्दौर, दिनांक /03/2021

प्रति,

M/s IPCA Laboratories Ltd.,
Plot No. 01, Phase-II, Sector-III,
SEZ, Pithampur, Distt. Dhar (M.P.)

विषय: दिनांक 10.02.2021 को एकत्रित जल नमूने के विश्लेषण परिणामों का जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा 22 (2) के तहत सूचना।

उपरोक्त विषयांतर्गत इस कार्यालय के पत्र क्रमांक Q-1/MPPCB/RLI/2021, इन्दौर दिनांक 10.02.2021 द्वारा दी गई सूचना अनुसार जल अधिनियम की धारा 22 (2) के तहत दिनांक 10.02.2021 को आपके उद्योग से जल नमूना एकत्रित किया गया था। बोर्ड एनेलिस्ट की (विश्लेषण परिणाम सहित) रिपोर्ट संलग्न कर आवश्यक कार्यवाही हेतु संप्रेषित है।

संलग्न:-जल विश्लेषण रिपोर्ट।

(डॉ. डी0के0 वागेला)
प्रयोगशाला प्रभारी
क्षेत्रीय प्रयोगशाला, इन्दौर

पृ. क्रमांक 229 /क्षे.प्रयो./प्रनिबो/21,
प्रतिलिपि :-

इन्दौर, दिनांक 17/03/2021

क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, म.प्र. प्रदूषण नियंत्रण बोर्ड, पीथमपुर की ओर सूचनार्थ।


प्रयोगशाला प्रभारी
क्षेत्रीय प्रयोगशाला, इन्दौर

Form XI

REPORT BY THE STATE BOARD ANALYST
(See Rule -27)

Report No. 1841
Date 11/02/2021

I hereby certify that I, (I) Atul Kotliya, Scientist State Board Analyst duly appointed under sub-section (1) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on the (II) 11th day of February, 2021 from (III) Mr. Rajesh Gabhe, Chemist, Regional Office, M.P.C.B., Pithampur, Dist.-Dhar, sample of M/S Ipca Laboratories Ltd., plot no. 1, Pharma Zone, SEZ, Sec.3, Pithampur, Dhar (M.P.) The sample was in a condition fit for analysis and reported below:-

I further certify that I have analyzed the aforementioned sample on (IV) 11/02/2021 and declare the result of the analysis to be as follows:-
SAMPLE OF : M/S Ipca Laboratories Ltd., plot no. 1, Pharma Zone, SEZ, Sec.3, Pithampur, Dhar (M.P.)
Sample: STP outlet within factory premises.

CHARACTERISTICS	Unit	Test Method	Result
Appearance			
Odour			Slight Turbid
pH	pH Unit		Odourless
Total Solids	mg/L	(2550-B APHA Standard Method 23 rd Edition)	6.13
Dissolved Solids	mg/L	(2540-C APHA Standard Method 23 rd Edition)	820
Suspended Solids	mg/L	(2540-C APHA Standard Method 23 rd Edition)	790
Chloride (as Cl)	mg/L	(4500 Cl-B APHA Standard Method 23 rd Edition)	30
B.O.D. (3 days at 27 °C)	mg/L	IS:3025,1993	157.68
C.O.D.	mg/L	(5220-B APHA Standard Method 23 rd Edition)	25
			110

The condition of the seals, fastening and container on receipt was as follows:-
The sample was received in sealed condition and fit for analysis.

Analysis of sample was done according to Standard method of Analysis APHA, AWWA 23rd edition 2017.
Signed this report on dated: 16/02/2021

Exceeds as per M.P. Gazette Notification dated 25.03.88

Address:-

(Atul Kotliya)
Regional Laboratory,
M.P. Pollution Control Board, Indore

To,
The Chief Chemist
Regional Laboratory
M.P.P.C.B
Indore

Signature

(Atul Kotliya)
Atul Kotliya
Scientist
Regional Laboratory
M.P. Pollution Control Board, Indore

- I Here write the Full name of the State Board Analyst
- II Here write the Date of receipt of the Sample
- III Here write the name of the State Board or Person or Body or Persons or Officer from whom the sample was received.
- IV Here write the Date of Analysis.
- V Here write the details of the analysis and refer to method of analysis. If the space is not adequate the details may be given on separate sheet of paper.

Form XI

REPORT BY THE STATE BOARD ANALYST

(See Rule -27)

Report No. 1840
Date 11/02/2021

I hereby certify that I, (I) Atul Kotiya, Scientist State Board Analyst duly appointed under sub-section (1) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on the (II) 11th day of February, 2021 from (III) Mr. Rajesh Gabhe, Chemist, Regional Office, M.P.P.C.B., Pithampur, Dist.-Dhar, sample of M/S Ipca Laboratories Ltd., plot no. 1, Pharma Zone, SEZ, Sec.3, Pithampur, Dhar (M.P.) The sample was in a condition fit for analysis and reported below:-

I further certify that I have analyzed the aforementioned sample on (IV) 11/02/2021 and declare the result of the analysis to be as follows:-

SAMPLE OF : M/S Ipca Laboratories Ltd., plot no. 1, Pharma Zone, SEZ, Sec.3, Pithampur, Dhar (M.P.)
Sample: ETP outlet within factory premises.

CHARACTERISTICS	Unit	Test Method	Result
Appearance			Slight Turbid
Odour			Odourless
pH	pH Unit	(2550-B APHA Standard Method 23 rd Edition)	6.8
Total Solids	mg/L	(2540-C APHA Standard Method 23 rd Edition)	1750
Dissolved Solids	mg/L	(2540-C APHA Standard Method 23 rd Edition)	1708
Suspended Solids	mg/L	(2540-C APHA Standard Method 23 rd Edition)	42
Chloride (as Cl)	mg/L	(4500 Cl-B APHA Standard Method 23 rd Edition)	611.01
B.O.D. (3 days at 27 C)	mg/L	IS:3025,1993	20
C.O.D.	mg/L	(5220-B APHA Standard Method 23 rd Edition)	150

The condition of the seals, fastening and container on receipt was as follows:-

The sample was received in sealed condition and fit for analysis.

Analysis of sample was done according to Standard method of Analysis APHA, AWWA 23rd edition 2017.

Signed this report on dated: 16/02/2021

Exceeds as per M.P. Gazette Notification dated 25.03.88

Address:-

(Atul Kotiya)
Regional Laboratory,
M.P. Pollution Control Board, Indore

To,
The Chief Chemist
Regional Laboratory
M.P.P.C.B
Indore

Signature

(Atul Kotiya)
(Atul Kotiya)
Scientist
State Board Analyst
Regional Laboratory
M.P.P.C.B. INDORE
M.P. Pollution Control Board, Indore

- I Here write the Full name of the State Board Analyst
- II Here write the Date of receipt of the Sample
- III Here write the name of the State Board or Person or Body or Persons or Officer from whom the sample was received.
- IV Here write the Date of Analysis.
- V Here write the details of the analysis and refer to method of analysis. If the space is not adequate the details may be given on separate sheet of paper.

स्थल-पंचनामा

आज दिनांक 10/2/2021 को श्री बलराम रघुवंशी
 शिकायत कर्ता के परिषेध के पीथमपुर स्थित
 प्रस. ई. ड्रेड सेक्टर-3 से मेसर्स इफका लैबोरेटरीज
 (EPCA Laboratories) की जाउड़ी वाले के बाहर स्थित ट्रेन
 से जल नमूना जांच हेतु श्री बलराम रघुवंशी एवं
 उपस्थित जनता के समक्ष एकत्रित किया गया।

एकत्रित जल नमूना = 01

प्रकृत कर्ता: (10/2/21)
 (राजेश गांधी)
 रसायनज्ञ
 क्षेत्रीय कार्यालय
 म.प्र. प्रदूषण नियंत्रण बोर्ड
 वा.प्र.म. सिद्धा धार

① Balram Raghuvanshi Aroliya
 9907035099

Balram
 10/2/2021

② Surendra Raghuvanshi

10/2/2021

③ Jitendra Kumar Balmora (MPPCB)

10/02/21

④ शिव मारु

-MPPCB) 10/02/21



Regional Laboratory
M. P. Pollution Control Board

Plot No. 1, Scheme No. 78, Part-II, Aranya, Indore - 452 010
☎ 0731 - 2554337, 4035618 E-mail: regional.labindore@yahoo.com



TEST REPORT

ANALYSIS REPORT FOR WATER & WASTE WATER SAMPLE

Sample From Water sample collected from drain in outside of M/S IPCA Laboratories Ltd., SEZ, Sec-3, Pithampur Distt. Dhar (MP)

Contact No -

Sample Description Water sample collected from drain in outside of M/S IPCA Laboratories Ltd., SEZ, Sec-3, Pithampur Distt. Dhar (MP) Test Report No. : 1842

Date and Time of Collection 10/02/2021 Type of Sample : Grab Transportation:- Ice Box with Ice Sampling Method : Water/ Waste water sample collection Guideline by Central lab M.P.P.C.B., Bhopal

Date of Receipt 10/02/2021

Period of Analysis 11/02/21-16/02/21

Date of Report 16/02/2021 Sample collected & Analysed by Shri Rajesh Gabhe & Shri Atul Kotiya, Sci. Sample volume: 01 Litre

S. No.	Parameters	Unit	Result	Method
01	Appearance	-	Turbid	--
02	Odour	-	Unpleasant	--
03	pH	pH Unit	5.91	APHA, 4500-H ⁺ B
04	Total Solids	mg / L	2420	APHA, 2540 B
05	Total Dissolved Solids	mg / L	2340	APHA, 2540 C
06	Suspended Solids	mg / L	80	APHA, 2540 D
07	Chloride	mg / L	344.92	APHA, 4500-CL B
08	B.O.D. (3 days, 27 °C)	mg / L	70	IS 3025,1993
09	C.O.D.	mg / L	600	APHA, 5220 B

NOTE: *These parameters are not covered under the scope of NABL.
The report shall not be reproduced except in full, without permission of Regional Lab, M.P. Pollution Control Board, Indore.
No statutory liability accepted for sample not collected by MPPCB.
The result relate only to the sample tested.
Sample will be destroyed after 10 days from the date of issue of test report unless otherwise specified.

Chief Chemist & Lab Head
Regional Laboratory, Indore
(Dr. D. K. Wageia)
Authorised Signatory (NABL)
Regional Lab.
M.P. Pollution Control Board, Indore

मेसर्स इफ्का लेबोरेटरिज लि.के दिनांक 10.02.2021 को किए गए निरीक्षण एवं नमूना एकत्रिकरण के छायाचित्र..



शिकायतकर्ता श्री बलराम रघुवंशी की उपस्थिति में ड्रेन का जल नमूना एकत्रित करते हुए।



शिकायतकर्ता श्री बलराम रघुवंशी एवं उद्योग प्रतिनिधि श्री आरेण्डं सेनकी उपस्थिति में ड्रेन व बाउन्ड्रीवाल का निरीक्षण करते हुए।



शिकायतकर्ता श्री बलराम रघुवंशी एवं उद्योग प्रतिनिधि श्री आरेण्ड सेनकी उपस्थिति में वैधानिक जल नमूने सील कर एकत्रित करते हुए।



शिकायतकर्ता श्री बलराम रघुवंशी एवं उद्योग प्रतिनिधि श्री आरेण्ड सेनकी उपस्थिति में ईटीपी/एसटीपी का निरीक्षण करते हुए।

क्षेत्रीय कार्यालय,
म.प्र.प्रदूषण नियंत्रण बोर्ड
विकास भवन, सेक्टर-2, पीथमपुर जिला धार (म.प्र.)
Email ID-ropithampurmpcb@gmail.com, Phone No.07292-298311

क्रमांक 156 /क्षेकापी/(तक.शा.)/प्रनिबो/2021 पीथमपुर, दिनांक 25/02/2021
प्रति,

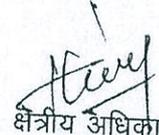
संचालक
कृषि कार्यालय
विकासखण्ड सरदारपुर
जिला-धार (म.प्र.)

विषय :- मेसर्स इप्का लेबोरेटरिज लि., प्लॉट नं. 1, एसईजेड फेस-2, सेक्टर-3, औद्योगिक क्षेत्र पीथमपुर जिला-धार द्वारा प्रदूषण फैलाने के संबंध में।
संदर्भ :- बोर्ड मुख्यालय का पत्र क्र. 271 दिनांक 06.02.2021

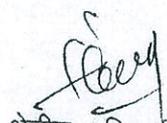
उपरोक्त विषयांतर्गत लेख है कि शिकायतकर्ता श्री बलराम रघुवंशी, ग्राम-अकोलिया पीथमपुर जिला-धार की कृषि भूमि पर हुए दुष्प्रभाव संबंधी जानकारी इस कार्यालय को 07 दिवस के भीतर उपलब्ध कराने का कष्ट करें। ताकि प्रतिवेदन मुख्यालय भोपाल को प्रेषित किया जा सके।
संलग्न:- उपरोक्तानुसार।

क्रमांक 157 /क्षेकापी/(तक.शा.)/प्रनिबो/2021 पीथमपुर, दिनांक 25/02/2021
प्रतिलिपि :-

- 1. विधि अधिकारी, म.प्र. प्रदूषण नियंत्रण बोर्ड भोपाल की ओर सूचनार्थ प्रेषित।


क्षेत्रीय अधिकारी
पीथमपुर

OIC


क्षेत्रीय अधिकारी
पीथमपुर

OIC

क्षेत्रीय कार्यालय,
म.प्र.प्रदूषण नियंत्रण बोर्ड
विकास भवन, सेक्टर-2, पीथमपुर जिला धार (म.प्र.)
Email ID-ropithampurmpcb@gmail.com, Phone No.07292-298311

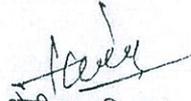
क्रमांक 156 /क्षेकापी / (तक.शा.) / प्रनिबो / 2021 पीथमपुर, दिनांक 25/02/2021
प्रति,

तहसीलदार
तहसील कार्यालय
विकास भवन, सेक्टर-2
पीथमपुर जिला-धार (म.प्र.)

विषय :- मेसर्स इफ्का लेबोरेटरिज लि., प्लॉट नं. 1, एसईजेड फेस-2, सेक्टर-3, औद्योगिक क्षेत्र पीथमपुर
जिला-धार द्वारा प्रदूषण फैलाने के संबंध में।
संदर्भ :- बोर्ड मुख्यालय का पत्र क्र. 271 दिनांक 06.02.2021

उपरोक्त विषयांतर्गत लेख है कि शिकायतकर्ता श्री बलराम रघुवंशी, ग्राम-अकोलिया
पीथमपुर जिला-धार की कृषि भूमि पर हुए दुष्प्रभाव संबंधी जानकारी इस कार्यालय को 07 दिवस के भीतर
उपलब्ध कराने का कष्ट करें। ताकि प्रतिवेदन मुख्यालय भोपाल को प्रेषित किया जा सके।
संलग्न:- उपरोक्तानुसार।

OIC


क्षेत्रीय अधिकारी
पीथमपुर

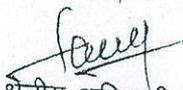
क्रमांक 157 /क्षेकापी / (तक.शा.) / प्रनिबो / 2021

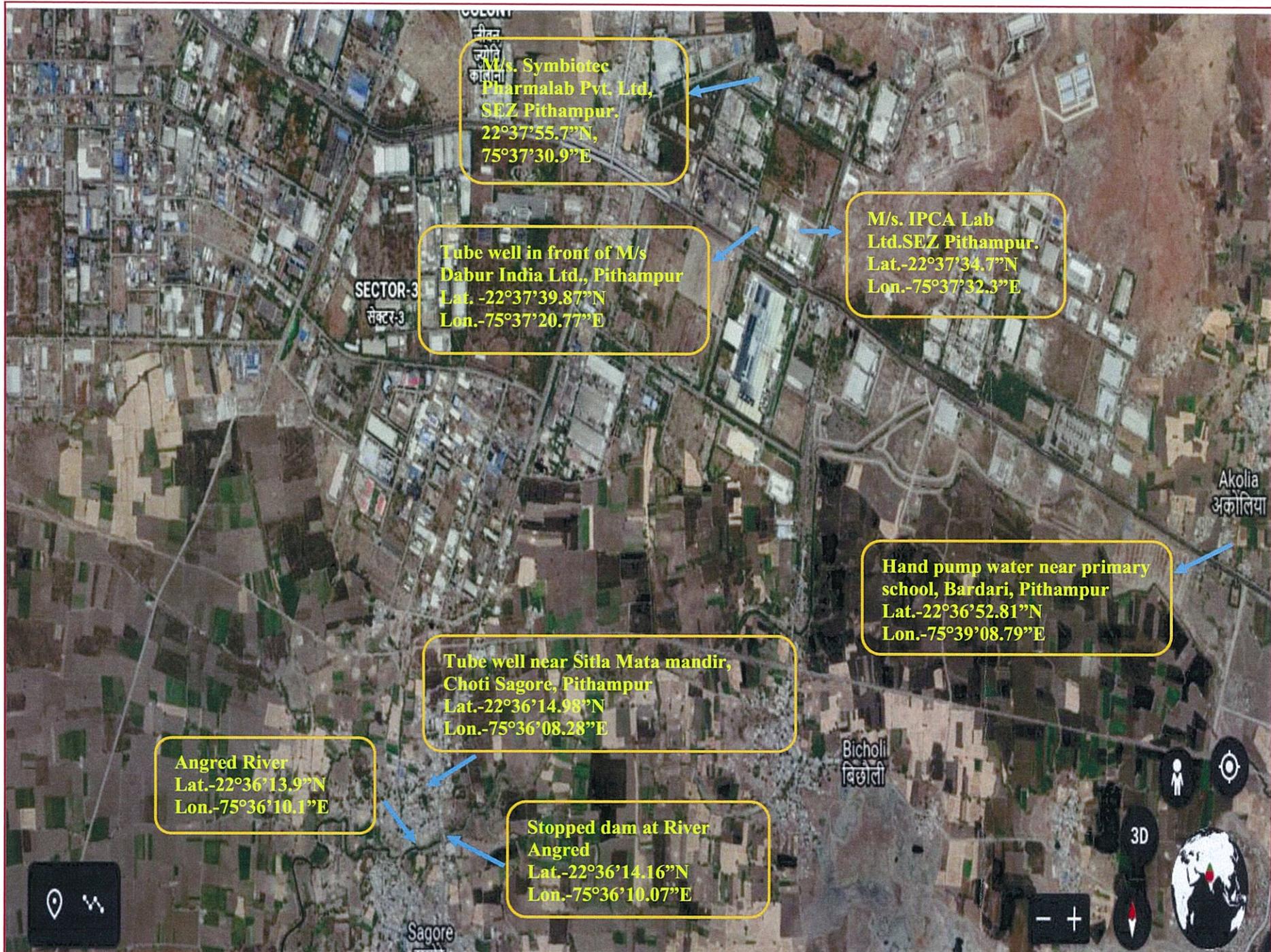
पीथमपुर, दिनांक 25/02/2021

प्रतिलिपि :-

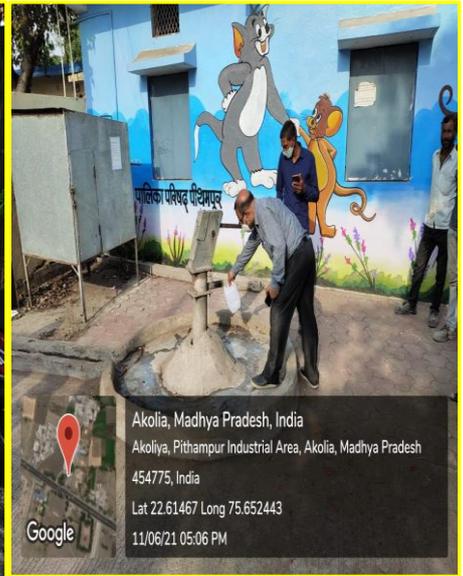
1. विधि अधिकारी, म.प्र. प्रदूषण नियंत्रण बोर्ड भोपाल की ओर सूचनार्थ प्रेषित।

OIC


क्षेत्रीय अधिकारी
पीथमपुर



**Collection of Ground Water samples surrounding of SEZ Area
and River Angred at Sagore Pithampur.**



Collection of Ground Water samples surrounding of SEZ Area



River Angred at Sagore Pithampur.

**Inspection of ETP of M/s Ipca Lab Ltd.
Plot no.1, SEZ, Phase-2, Sector-3, Industrial area,
Pithampur, Distt. Dhar-454775 (M.P.)**

